



सत्यमेव जयते



Annual Report 2011-2012



THE OFFICE OF THE CONTROLLER
GENERAL OF PATENTS, DESIGNS, TRADE
MARKS AND GEOGRAPHICAL INDICATION

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION



सत्यमेव जयते



वार्षिक प्रतिवेदन 2011-2012



कार्यालय महानियंत्रक, एकस्व,
अभिकल्प एवं व्यापार चिह्न,
भौगोलिक संकेत

भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय
औद्योगिक नीति एवं संवर्धन विभाग





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ANNUAL REPORT 2011-12

**ANNUAL REPORT OF
THE OFFICE OF THE CONTROLLER GENERAL
OF PATENTS, DESIGNS, TRADEMARKS AND
GEOGRAPHICAL INDICATION**



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CHAPTER- I

Overview

Intellectual Property Rights (IPRs) are considered to be the backbone of any economy and their creation and protection is essential for the sustained growth of a nation. Intellectual Property Rights are now not only being used as a tool to protect creativity and to generate revenue but also to build strategic alliances for socio-economic and technological growth. The Intellectual Property Office is dedicated to mobilize the use of such technological advancement for socio-economic development, which is a constitutional mandate, by creating the requisite IP culture.

India is now recognized as a hub for research and development (R&D) activities for many industrial sectors particularly Information Technology, Drugs and Pharmaceutical, Space Research, Biotechnology, Entertainment and several other emerging fields.

The year 2011-12 has witnessed a remarkable increase in the filing of IPR applications in India. For patents, it is observed that not only is there an increase in the overall filing but also in the number of domestic applications.

India is one of the founder members in the establishment of the World Trade Organization (WTO) and a signatory to the TRIPS (Trade Related Aspects of Intellectual Property Rights) agreement on 15th April 1994. India's domestic laws have undergone many amendments in order to expedite the process of industrial growth of the country.

TRIPS compliant Intellectual Property laws coupled with a strong enforcement mechanism and a vibrant judicial system provide a conducive environment for protecting the IP Rights in India thereby creating excellent investment opportunities and an opportunity for the industrial community to diversify its commercial activities.

The Office of the Controller General of Patents, Designs & Trade Marks (CGPDTM) is a subordinate office to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India. Of late, the Office of the Controller General has also been known as Intellectual Property Office (IPO). The Office is responsible for the administration of the Patents Act, 1970, the Designs Act, 2000, the Trade Marks Act, 1999 and the Geographical Indications of Goods (Registration and Protection) Act, 1999 through its Intellectual Property Offices located at Mumbai, Delhi, Kolkata, Chennai and Ahmedabad.

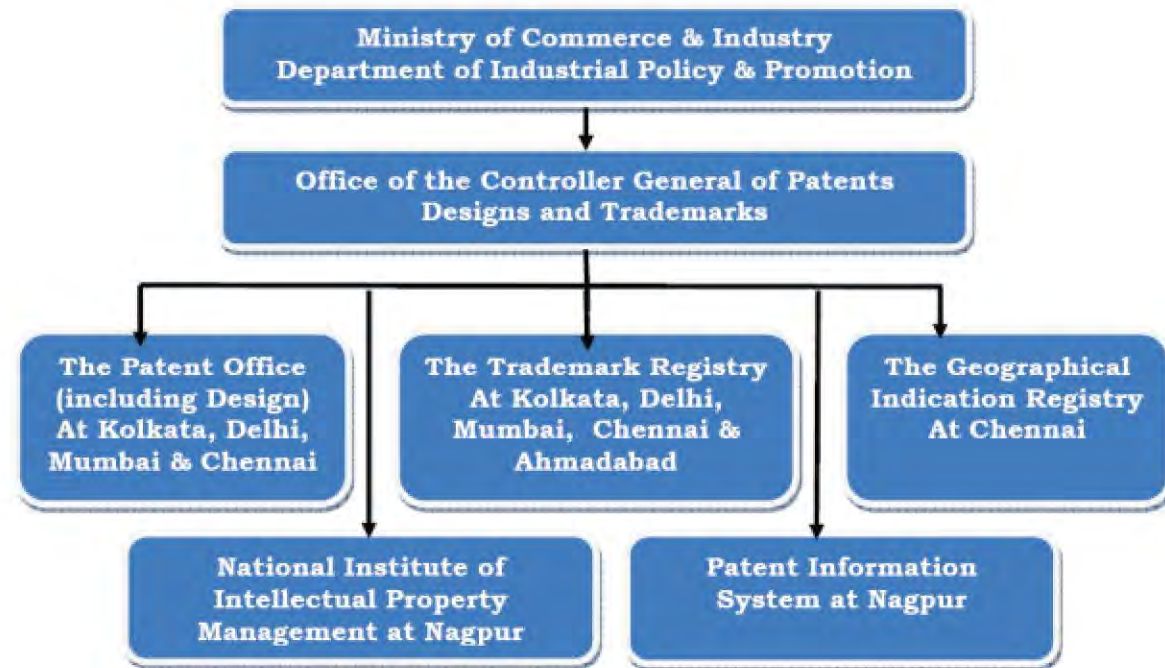
The Patent information System (PIS) and the Rajiv Gandhi National Institute of Intellectual Property Management (RGNIIPM) located at Nagpur also function under the superintendence of CGPDTM. PIS maintains a comprehensive collection of patent specifications and patent related literature on a worldwide basis to meet the need for technological information of various users in R&D establishments, Government Organizations, Industries, Business, Inventors and other users.

The Rajiv Gandhi National Institute for Intellectual Property Management (RGNIIPM)



functions as a national centre of excellence for training, management, research and education in the field of Intellectual Property Rights related issues. It caters to the needs of training of Examiners of Patents and Designs, Examiners of Trademarks & Geographical Indications, IP Professionals, IP Managers in the country, imparting basic education to user community, government functionaries and stakeholders involved in the creation, commercialization and management of intellectual property rights. The institute is also being developed to facilitate research on IP related issues including the preparation of study reports and policy analysis of relevance to Government.

The organizational details of the Intellectual Property Office are given below:



The details of activities performed by the various offices under the Office of the Controller General of Patents Designs & Trademarks (CGPDTM) during this year are provided in the subsequent chapters of this report. The revenue and expenditure details of all the Offices under the O/o CGPDTM and other relevant statistics are also included. The updated laws, highlights of various functions and other useful information are available on the official web site (<http://www.ipindia.nic.in>).

(Chaitanya Prasad, IAS)
CONTROLLER GENERAL OF PATENTS,
DESIGNS AND TRADEMARKS



CHAPTER- II

Trends in IPR - At a Glance

This chapter outlines the over all trend in the applications for Intellectual Property Rights in India. There has been an upward trend in the filing of applications for intellectual property rights in the country. Consequently, the Office of the Controller General of Patents, Designs and Trademarks (CGPDTM) has witnessed an increase in all IP-related activities and in the generation of revenue. The details of these activities are illustrated below.

A. Patents & Designs: During 2011-12, 43,197 patent applications were filed, an increase of 9.67% over the previous year. The trend of the last five years in respect of Patent Applications filed and granted is given below.

Trend in Patent Applications

Year	2007-08	2008-09	2009-10	2010-11	2011-12
Filed	35218	36812	34287	39400	43197
Examined	11751	10296	6069	11208	11031
Granted	15316	16061	6168	7509	4381
Disposal of request for examination	NA	NA	NA	12851	8488

The number of applications disposed of during this year decreased to 8488 from 12851 in 2010-11. Similarly, the number of patents granted in 2011-12 decreased to 4381 as against 7509 in 2010-11. This was mainly due to the reduction in the strength of patent examiners available for examination work to 80 as compared to 126 during 2009-10 because of the promotion of 47 examiners to the post of Assistant Controller in January 2009. The examinations carried out in 2008-09 became mature for grant in 2010-11 and hence the number of patents granted were more in 2010-11 as compared to 2011-12 for which the examinations carried out in 2009-10 and 2010-11 were available for grant. However, it is expected that the disposal of patent applications will increase in 2012-13. During 2011-12, the Patent Office's functioning was further streamlined by improving the electronic processing of patent applications.

B. Designs: In the year 2011-12, 8373 design applications were filed, which shows an increase of about 10.33 % as compared to last year. The trend of the last five years is given below.

Trend in Design Application

Year	2007-08	2008-09	2009-10	2010-11	2011-12
Filed	6402	6557	6092	7589	8373
Examined	6183	6446	6266	6277	6511
Registered	4928	4772	6025	9206	6590



C. Trademarks: In the year 2011-12, 183588 trademark applications were filed, showing an increase of about 2.38% over the previous year. However, there was a decrease in the number of applications examined and registered as compared to the previous year. This was mainly due to the commencement of the new system of centralised examination of applications at the Mumbai Trademark office. The trend of the last five years is given below.

Trend in Trademarks Applications

Year	2007-08	2008-09	2009-10	2010-11	2011-12
Filed	123514	130172	141943	179317	183588
Examined	63605	105219	25875	205065	116263
Registered	100857	102257	67490	115472	51735

D. Geographical Indications: A total number of 380 applications have been received from 15th September 2003 to 31st March 2012. Out of this, 148 applications were received in 2011-12. 23 Geographical Indications were registered during the year 2011-12. The trend in GI applications filed and registered over the last five years is provided below.

Year	2007-08	2008-09	2009-10	2010-11	2011-12
Filed	37	44	40	27	148
Registered	31	45	14	29	23

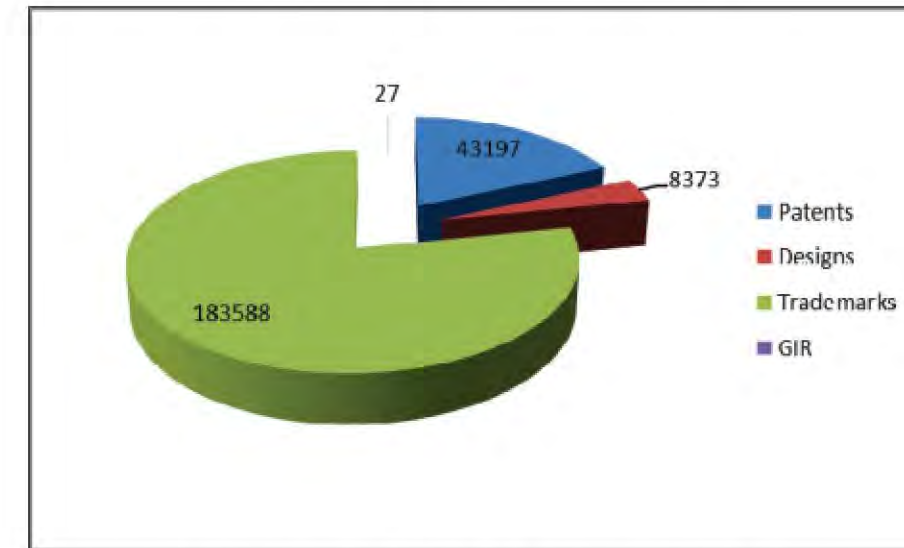
E. Trend in IPRs granted/ Registered: A comparative trend of IPRs granted or registered during the last 5 years is given below:

Comparative Trends of IPRs Granted/Registered

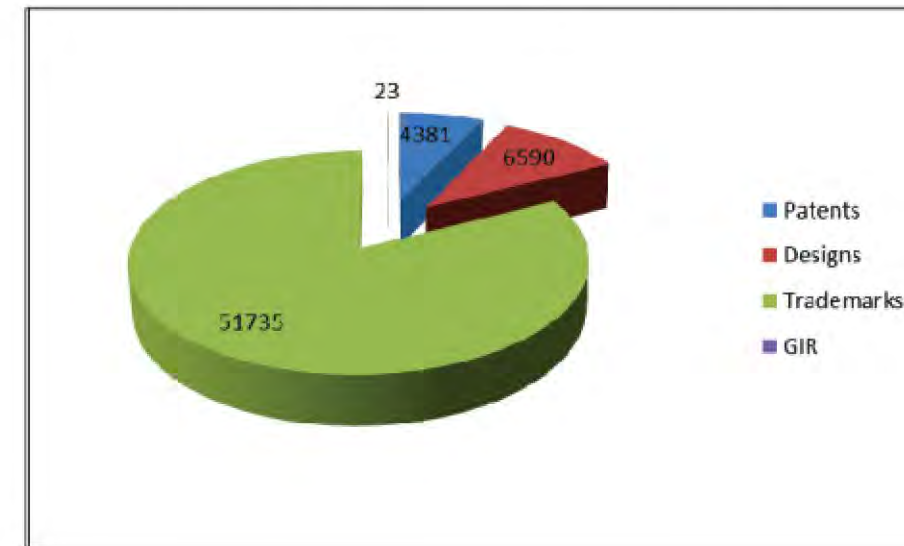
Year	2007-08	2008-09	2009-10	2010-11	2011-12
Patents	15316	16061	6168	7509	4381
Designs	4928	4772	6025	9206	6590
Trademarks	100857	102257	67490	115472	51735
G.I.R.	31	45	14	29	23



Number of IP applications filed in 2011-12



Number of IPRs Granted/ Registered in 2011-12



**Top 5 Indian applicants for patents in the field of Information Technology**

Sl. No.	Name of Companies	Applications filed
1.	INFOSYS	156
2.	SAMSUNG INDIA SOFTWARE OPERATIONS PRIVATE LIMITED	88
3.	TEJAS NETWORKS LIMITED	40
4.	HCL TECHNOLOGIES LIMITED	22
5.	INEDA SYSTEMS PVT. LTD.	21

Top 10 Indian Applicants for patents from Scientific and Research & Development Organizations.

Sl. No.	Name of Scientific and Research & Development Organizations.	Applications filed
1.	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	199
2.	INDIAN COUNCIL OF AGRICULTURAL RESEARCH	94
3.	DIRECTOR GENERAL, DEFENCE RESEARCH & DEVELOPMENT ORGANISATION	68
4.	HETERO RESEARCH FOUNDATION	34
5.	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)	21
6.	SEQUENT SCIENTIFIC LIMITED	21
7.	JUBILANT LIFE SCIENCES LIMITED	17
8.	DEPARTMENT OF BIOTECHNOLOGY	12
9.	UNIJULES LIFE SCIENCES LTD.	12
10.	ADITYA BIRLA SCIENCE & TECHNOLOGY COMPANY LIMITED	11

Top 10 Indian Applicants for patents from Institutes and Universities

Sl. No.	Name of Institutes/Universities	Applications filed
1.	INDIAN INSTITUTE OF TECHNOLOGY	152
2.	AMITY UNIVERSITY	114
3.	THE ENERGY AND RESOURCES INSTITUTE (TERI)	17
4.	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY	15
5.	TAMIL NADU AGRICULTURAL UNIVERSITY	15
6.	INDIAN INSTITUTE OF SCIENCE	14
7.	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING (C-DAC)	13
8.	ALL INDIA INSTITUTE OF MEDICAL SCIENCES	12
9.	JAWAHARLAL NEHRU CENTRE FOR ADVANCED SCIENTIFIC RESEARCH	9
10.	TAMIL NADU VETERINARY AND ANIMAL SCIENCES UNIVERSITY	9

**Top 10 Foreign Applicants**

Sl. NO.	Name of Organisation	Number of Applications
1	QUALCOMM INCORPORATED	1192
2	KONINKLIJKE PHILIPS ELECTRONICS N.V.	1101
3	SONY CORPORATION	455
4	GENERAL ELECTRIC COMPANY	439
5	SHARP KABUSHIKI KAISHA	436
6	TELEFONAKTIEBOLAGET LM ERICSSON (PUBL)	381
7	SIEMENS AKTIENGESELLSCHAFT	351
8	BASF SE	346
9	ZTE CORPORATION	286
10	MICROSOFT CORPORATION	253

Top Indian Patentees of the year

Sl. NO.	Name of Organization	Number of Applications
1	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	99
2	TATA STEEL LIMITED	35
3	BHARAT HEAVY ELECTRICALS LIMITED	34
4	CADILA HEALTHCARE LIMITED	20
5	HINDUSTAN UNILEVER LIMITED	19

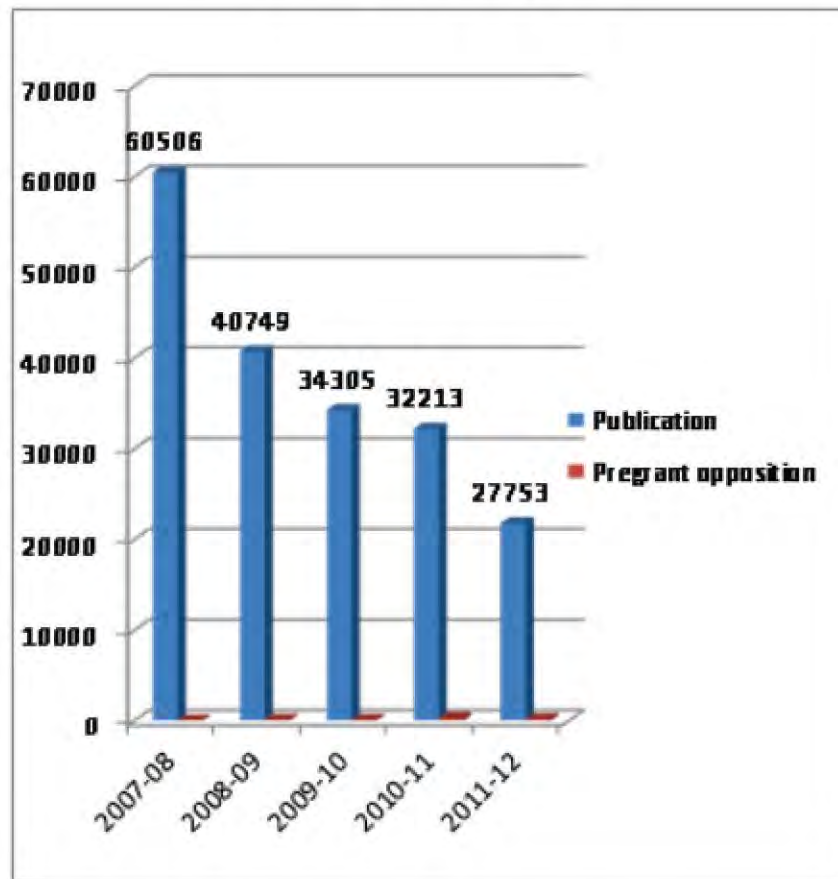
Top 5 Foreign Resident Patentees

Sl. NO.	Name of Organization	Number of Patents
1	QUALCOMM INCORPORATED	163
2	HONDA MOTOR CO., LTD.	75
3	INTERNATIONAL BUSINESS MACHINES CORPORATION	45
4	TELEFONAKTIEBOLAGET LM ERICSSON (PUBL)	43
5	RESEARCH IN MOTION LIMITED	37

E. Publication and pre-grant opposition: During the reporting year, 27753 patent applications were published under section 11A while only 193 pre-grant oppositions were filed under section 25(1) of the Patents Act 1970, which is about 0.69% of the published applications. The graphical view of the applications published and pre-grant oppositions filed is given below.



Publication Vs Pre-grant



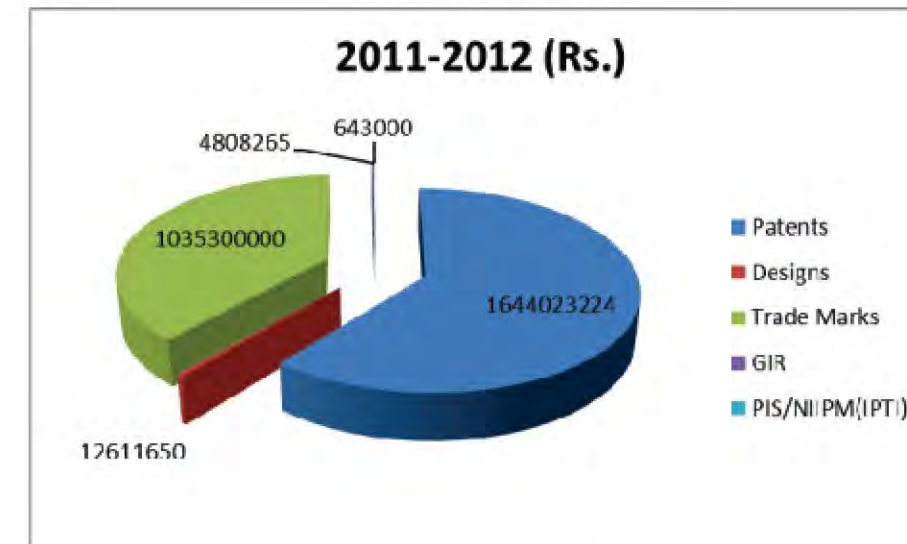
F. Revenue & Expenditure: The offices under the CGPDTM have continuously been revenue-generating offices. During the year 2011-2012, the total revenue generated by the office was **Rs. 269.25** crore, which is **9.4%** higher than the previous year, while total non-plan expenditure was **Rs. 34.93** crore leaving a revenue surplus of **Rs. 234.32** crore. The revenue and expenditure details of Intellectual Property (IP) administration are given below. The Patent Office generated a total revenue of **Rs. 165.66** crore (Patents **Rs. 164.40** crore & Designs **Rs. 1.26** crore), the Trademarks Registry **Rs 103.53.15** crore, GIR **Rs. 0.048** crore and PIS & RGNIIPM **Rs 0.064** crore in 2011-12.

(i) Comparison of the Revenue generated during the Year 2010-2011 and 2011-2012

Year	2010-2011 (Rs.)	2011-2012 (Rs.)
Patents	1,58,78,10,509	164,40,23,224
Designs	1,06,26,985	1,26,11,650
Trademarks	86,15,00,000	103,53,00,000
GIR	2,75,706	48,082,65
PIS/RGNIIPM	5,39,585	6,43,000
Total	246,07,52,785	269,25,77,874



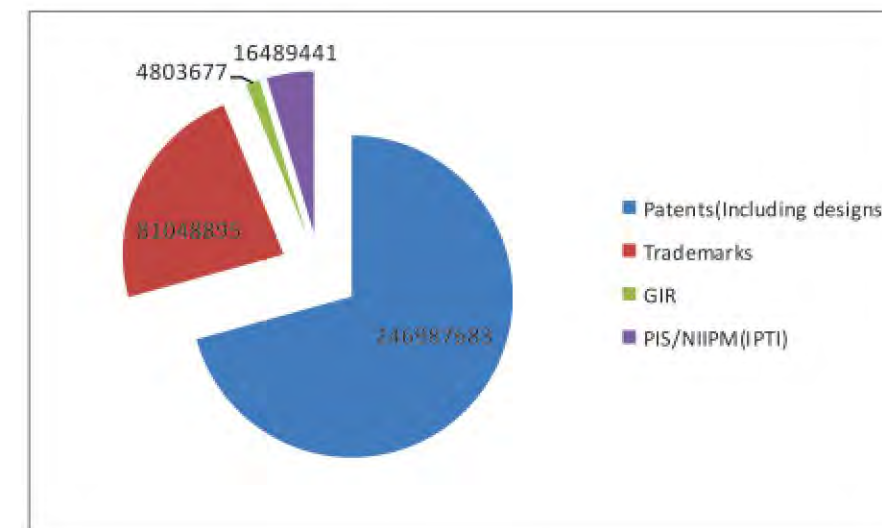
REVENUE (in Rs.)



(ii) Comparison of Non Plan Expenditure for the Year 2010-2011 and 2011-2012

Year	2010-2011 (Rs.)	2011-2012 (Rs.)
Patents (Including Designs)	24,02,06,038	24,69,87,683
Trademarks	6,99,32,637	8,10,48,895
GIR	56,48,775	48,03,677
PIS/NIIPM(IPTI)	1,27,51,171	1,64,89,441
Total	32,85,38,351	34,93,29,696

NON-PLAN EXPENDITURE (In Rs.)





CHAPTER- III

Public Service Delivery - Efficiency & Transparency

Several initiatives were undertaken by the Intellectual Property Office to enhance the efficiency and transparency of its working and to improve the level of public service delivered by it.

Right to information

Central Public Information Officers and Assistant Public Information Officers were designated under the Act in all the eleven sub-offices under the Office of the Controller General of Patents, Designs and Trademarks to comply with the provisions of the Right to Information Act, 2005 in letter and spirit. Assistant Public Information Officers were made responsible for collection of required information from the concerned sections and for putting up the same to the Central Public Information Officer well before the time limit of 30 days prescribed by the Act. The Assistant Public Information Officers were also made responsible for maintenance of files and for ensuring that the action is taken in time in all matters. Appellate Authorities were also directed to discharge their duties in accordance with the Act.

Patents

Inventions, by their very nature, are highly complicated. The Patent Office requires highly trained officials for examining the Patent Applications, who can effectively examine the alleged inventions described in the patent specifications. In order to fulfil the mandate given to this office, a training program was formulated for the newly recruited Examiners of Patents & Designs. The training program comprised three phases with institutional training of three months to be imparted in the first phase at the Rajiv Gandhi Institute of National Institute of Intellectual Property Management, Nagpur, on the job training of eight months to be imparted in the respective office of posting, and one month tailored advanced program to be imparted again at the Rajiv Gandhi Institute of National Institute of Intellectual Property Management, Nagpur. The first batch of newly recruited Examiners of Patents & Designs, 100 in number, was sent for undergoing the first phase of training at Rajiv Gandhi Institute of National Institute of Intellectual Property Management, Nagpur.

A two-weeks judicial training program was organised in October 2011 for officials discharging the duties of Controller of Patents and Designs in collaboration with the National Law University, Delhi at its campus in Dwarka New Delhi. The training was imparted by sitting and retired Judges of the District Courts and High Court of Delhi as well as by distinguished legal luminaries. The training program included, among other



things, the aspects of natural justice, administrative law, constitutional law and interpretation of statute

Efforts were made to send Examination reports to the applicants/agents by e-mail thus avoiding delay. The applicants were also advised to file their response by e-mail so as to avoid delay in process. Due to introduction of an improved IT infrastructure and systematic efforts for creating an electronic environment through Electronic Modules, the granted patents are now published on a real-time basis. The copy of the patent specification is being made available to the public within a week's time. The digitization of old files has almost been completed in respect of granted patents and the contents of the applications are available to the Examiners for on-line examination, which makes the examination process faster.

Designs

The Designs Wing is functioning from the Patent Office, Kolkata. Although the examination and registration of design applications is done at Kolkata, the receiving and filing facility for such applications are provided at all branch offices. An initiative was undertaken during the reporting year to digitize and upload all the registered design since April 1997 in order to provide better public service.

Trademarks

The functioning of the Trade Marks Registry was re-organised by creating a number of sections for various activities under the Trade Marks Act and the existing staff was reallocated proportionately.

Due to the decentralized functioning of the examination of Trademark applications, it was found that the date of trademark applications being examined at a point of time was different in branch offices. Some offices were ahead while others were lagging behind in examination of trademark applications, whereas the examination of trademark applications should ordinarily be done as per seniority of the applications. Accordingly, the examination of trademark applications was centralized at the Trade Marks Registry at Mumbai and the allotment of applications for examination was started through the electronic system, in order of their seniority,

For refining the process, each Trade Marks Registry was classified into 11 sections while 2 additional sections were created centrally at Mumbai, as aforesaid, for examination, registration and Vienna codification. Each section was placed at a suitable location in the Registry, as far as possible, according to the workflow. Available supporting staff was also deputed on an equitable basis in all the sections. The Heads of Offices were directed to supervise and monitor the functions of each section on a daily basis. The streamlined system in the Registries came into force on 2nd May 2011.



Among other sections, a Receipt and EDP Section (R & E Section) was established at each Trade Marks Registry to maintain credible and reliable electronic Trade Mark records, with dedicated officials assigned exclusively for receipt, data entry and digitization of all current and pending papers available in the erstwhile EDP section including papers relating to post registration matters. It was also decided that, together with the digitization of old records, the whole Trade Marks system will be maintained electronically.

An Examination, Publication and Registration (EPR) Section was established exclusively at Trade Marks Registry, Mumbai. The section carries out all the processes electronically, through a process of random allotment of new Trade Mark Applications to the Trademarks Examiners. The approved Examination Reports are automatically uploaded in the system and can also be accessed by the public. After acceptance, the marks are electronically uploaded in the journal module for publication.

A Pre-Registration Amendment Section was created at each of the five branches of the Trade Mark Registry to attend to corrections/amendments in the computer records of the applications for registration of trademarks and issue of Registration Certificates with correct details, as and when required.

In order to achieve complete transparency in the Trademarks Registry, the comprehensive details of pending Trade Mark Applications as well as Registered Trademarks including the scanned copies of documents, the prosecution history, the examination report, copy of the application, copy of the trademark certificate, opposition details etc. have been made available free of cost. to the public through the official website www.ipindia.nic.in.

It was found that 75000 trademark applications were pending for registration and issue of registration certificates, therefore an electronic system for printing and dispatch of certificates in appropriate cases centrally from the Trademarks Registry Mumbai was adopted to refine and speed up the process.

Geographical Indications

The number of applications received for registration of Authorised Users was quite low. The Registry started receiving applications for registration of authorised users in 2009 but the total number of applications received was only 114 prior to the reporting year. During 2011-12, special steps were taken to attract authorised user applications by conducting awareness programs and consequently, 145 applications for authorised user registration were received during the reporting year. Further, during the reporting year, 116 authorised users were registered.



CHAPTER- IV

Patents

1. INTRODUCTION:

This chapter presents the 40th report, under section 155 of the Patents Act 1970, about the activities performed by the Patent Office (during the year 2011-12). The Patent Office is geographically divided and its offices are located at the four metros cities of Kolkata, Chennai, Mumbai and Delhi, although the Patent Offices are working on virtual office concept through networking. The Patent Office, Kolkata is the Head Office. The Patent Office administers the law concerning protection of inventions in the country by way of grant of limited monopoly rights to the inventors or their assignees or legal successors. The Patents Act 1970 governs the grant of patents. The paragraphs given below provide an outline of the major activities of the patent office as administered under the patent law during the year.

2. PATENT APPLICATIONS:

The number of applications filed for grant of patents in 2011-2012 was 43197 while in 2010-11 the figure was 39400, showing an increase of about 9.67%. The trend of applications in the field of Electrical, Mechanical, Physics, Biomedical, Biochemistry, Textiles, Polymer Science, Metallurgy and Material Science have shown an upward growth, whereas in drugs and pharmaceuticals, food, computers and electronics and biotechnology has shown a downward growth. The details can be seen in APPENDIX - E.

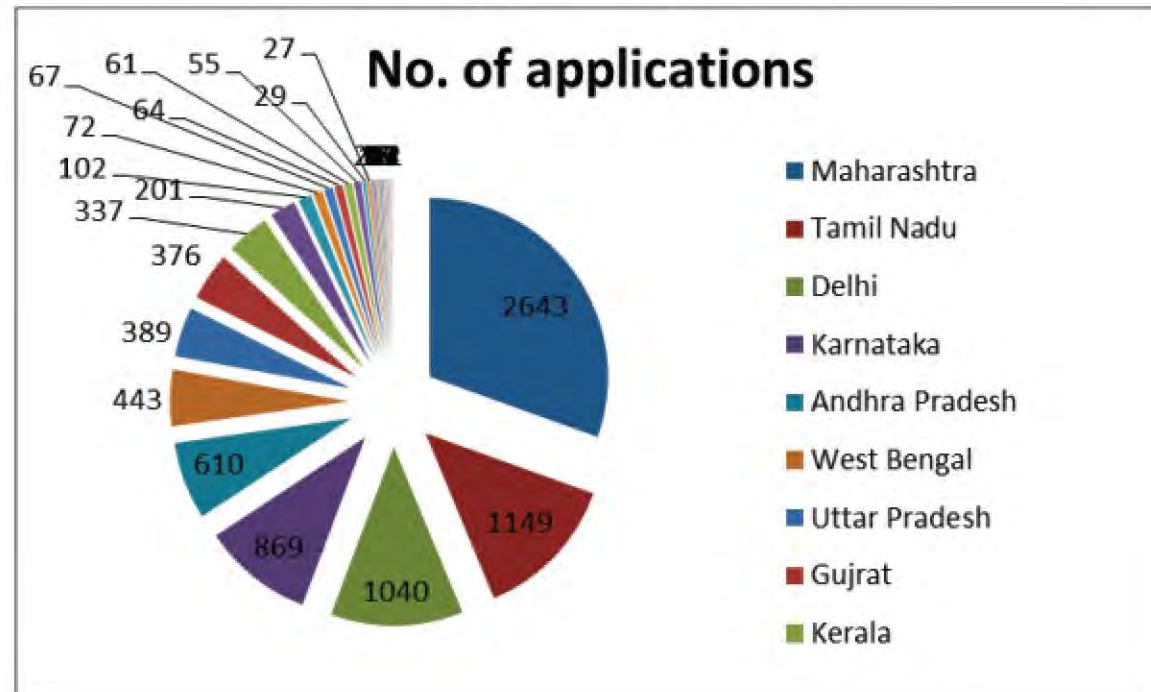
(a) Applications filed by Indian Applicants

The number of applications filed by the Indian applicants was 8678, showing a mild but upward growth compared to the previous year, wherein the corresponding number was 8312. The number of applications filed by Indian applicants was about 20.09% of the total number of applications filed during the reporting year.

Out of the applications filed by Indian applicants, Maharashtra accounted for the maximum number (2643), followed by Tamil Nadu (1149), Delhi (1040), Karnataka (869), Andhra Pradesh (610), West Bengal (443), Gujarat (376), Uttar Pradesh (389), Kerala (337), Haryana (201), Jharkhand (102), Rajasthan (61), Punjab (72), Uttaranchal (55), Madhya Pradesh (67), Orissa (64), Assam (13), Chandigarh (29), Bihar (27), Chattisgarh (12) etc. It is interesting to observe that in the previous year, State of Karnataka was at third place while Delhi was at 4th place.



Ordinary Applications (State-wise)



(b) Top 5 Indian applicants for patents in the field of Information Technology

Sl. No.	Name of Companies	Applications filed
1.	INFOSYS	156
2.	SAMSUNG INDIA SOFTWARE OPERATIONS PRIVATE LIMITED	88
3.	TEJAS NETWORKS LIMITED	40
4.	HCL TECHNOLOGIES LIMITED	22
5.	INEDA SYSTEMS PVT. LTD.	21

This year the patent applications filed by INFOSYS have shown a remarkable growth of about 457% as compared to the previous year. While it was at the 3rd position and SAMSUNG India occupied the 1st position in the last year, this year INFOSYS displaced SAMSUNG India at the 1st position. Similarly, TEJAS NETWORKS LIMITED has also shown about 167% growth in their filing compared to the previous year.



Top 10 Indian Applicants for patents from Scientific and Research & Development Organizations.

Sl. No.	Name of Scientific and Research & Development Organizations.	Applications filed
1.	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	199
2.	INDIAN COUNCIL OF AGRICULTURAL RESEARCH	94
3.	DIRECTOR GENERAL, DEFENCE RESEARCH & DEVELOPMENT ORGANISATION	68
4.	HETERO RESEARCH FOUNDATION	34
5.	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)	21
6.	SEQUENT SCIENTIFIC LIMITED	21
7.	JUBILANT LIFE SCIENCES LIMITED	17
8.	DEPARTMENT OF BIOTECHNOLOGY	12
9.	UNIJULES LIFE SCIENCES LTD.	12
10.	ADITYA BIRLA SCIENCE & TECHNOLOGY COMPANY LIMITED	11

The Council of Scientific & Industrial Research (CSIR) has shown marginal growth in filing, whereas Indian Council of Agricultural Research (ICAR) has shown a remarkable growth of 84.3%, NIPER has shown about 50% and DRDO about 15.2% growth in the filing as compared to the previous year.

Top 10 Indian Applicants for patents from Institutes and Universities

Sl. No.	Name of Institutes/Universities	Applications filed
1.	INDIAN INSTITUTE OF TECHNOLOGY	152
2.	AMITY UNIVERSITY	114
3.	THE ENERGY AND RESOURCES INSTITUTE (TERI)	17
4.	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY	15
5.	TAMIL NADU AGRICULTURAL UNIVERSITY	15
6.	INDIAN INSTITUTE OF SCIENCE	14
7.	C-DAC - CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING	13
8.	ALL INDIA INSTITUTE OF MEDICAL SCIENCES	12
9.	JAWAHARLAL NEHRU CENTRE FOR ADVANCED SCIENTIFIC RESEARCH	9
10.	TAMIL NADU VETERINARY AND ANIMAL SCIENCES UNIVERSITY	9



The filing trend of patent applications by the Indian Institutes of Technology (all IITs) has been almost same as last year while Amity University has shown a tremendous growth in filing and occupied the 2nd position in the University and Institutes category although it did not figure in the top-ten list of last year. Similarly, Sree Chitra Tirunal Institute for Medical Sciences and Technology occupied 4th position although it did not figure in last year's list of top 10.

(c) Applications filed by foreign applicants

i. Convention Applications

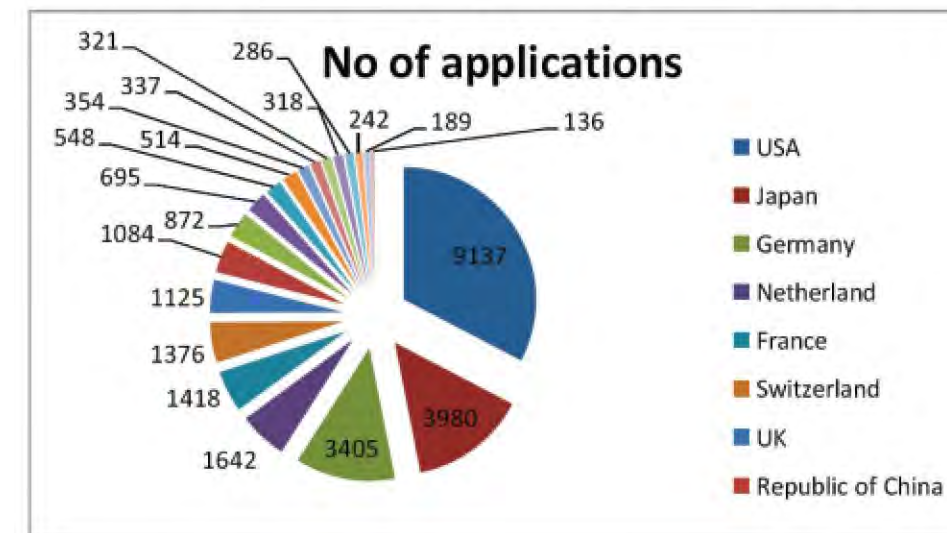
Number of convention applications filed was 4295, recording an increase of about 12.17% over the previous year's filing which was 3829.

ii. PCT National Phase Applications:

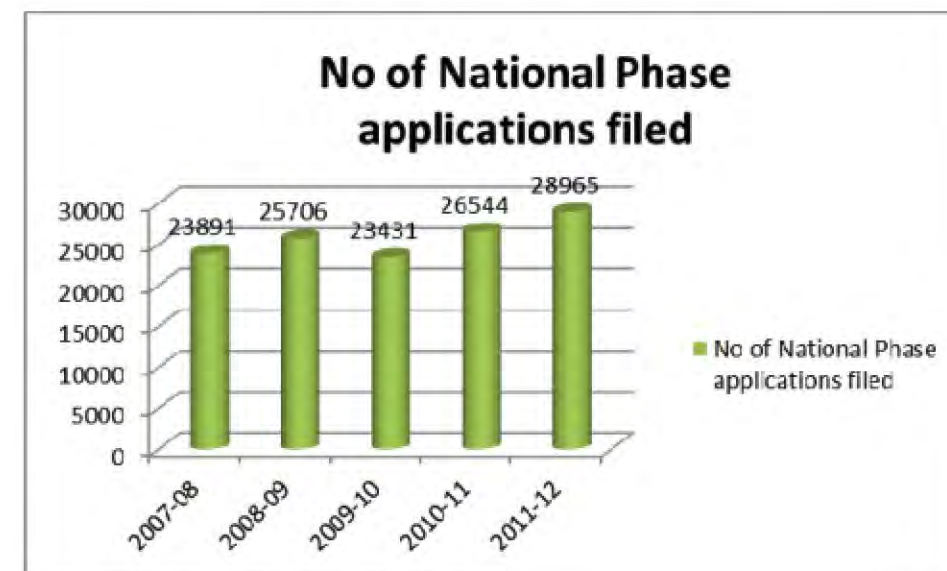
The majority of foreign applications are filed through the Patent Cooperation Treaty (PCT) National Phase route. The number of such applications filed during the reporting year was 29193, which was about 6.39 % higher than the previous year (26685). The United States of America led with the maximum number of applications followed by Japan, Germany, France, Switzerland, Netherlands, Sweden, United Kingdom, Republic of China and Republic of Korea. The country wise break-up figures is as shown in brackets: USA (9137), Japan (3980), Germany (3405), Netherlands (1642), France (1418), Switzerland (1376), United Kingdom (1125), Republic of China (1084), Sweden (872), Republic of Korea (695), Italy (548), Canada (514), Denmark (354), Finland (337), Israel (321), Australia (318), Belgium (286), Austria (242), Spain (189), Norway (136), etc. It is interesting to observe that the applications from China have shown tremendous growth of 83.10% over the previous year followed by Republic of Korea (34.16%), Japan (27.89%), United Kingdom (26.68%), Norway (23.63%), Italy (12.98%) and Canada (7.75%), while other countries have shown minor growth in their filing.



PCT National Phase Applications (Country-wise)



Trend of National Phase Applications filed



The following table provides a list of the top 10 foreign resident applicants who have filed patent applications during 2011-12. It is observed that Qualcomm Incorporated tops the list followed by Koninklijke Philips Electronics N.V., Sony Corporation and General Electric Company.



Top 10 Foreign Residents Applicants

Sl. NO.	Name of Organisation	Number of Applications
1	QUALCOMM INCORPORATED	1192
2	KONINKLIJKE PHILIPS ELECTRONICS N.V.	1101
3	SONY CORPORATION	455
4	GENERAL ELECTRIC COMPANY	439
5	SHARP KABUSHIKI KAISHA	436
6	TELEFONAKTIEBOLAGET LM ERICSSON (PUBL)	381
7	SIEMENS AKTIENGESELLSCHAFT	351
8	BASF SE	346
9	ZTE CORPORATION	286
10	MICROSOFT CORPORATION	253

In the category of foreign applicants, the applications filed by Koninklijke Philips Electronics N.V., Sharp Kabushiki Kaisha and Sony Corporation have shown an increase of about 75.59%, 58.48% and 50.6% respectively in their filing compared to last year, whereas Qualcomm Incorporated has improved marginally. General Electric Company, which did not figure in the list of top ten of the previous year, occupied the 4th position this year. BASF SE has also shown an increase of 13.81% in its filing as compared to previous year (304) but could not make it to top five.

Filing details of applications for patents during 2011-12 received through various routes and classified according to the country and state of origin are shown in **Appendix 'B'**.

The number of applications for patents received from Indian residents and non-residents through various routes, during the period from 2002-2003 to 2011-2012 is shown in **Appendix 'C'**.

A table showing the distribution of applications filed subject wise in the chemical, electrical, mechanical, general fields etc. during the period from 2007-08 to 2011-12 is shown in **Appendix- 'E' and 'E1'**.

3. PATENTS GRANTED AND PATENTS IN FORCE

The total number of patents granted during the year was **4,381**, out of which **699** were granted to Indian applicants. The number of patents in force was **39,989** as on 31st March 2012, out of which **7,545** patents belonged to Indians. Out of the total granted



patents, 888 patents were granted on applications relating to Mechanical, **1168** to Chemicals, **282** to Drug or Medicines, **228** to Electrical and **21** to Food.

The number of applications filed, number of requests for examination received, applications deemed to have been abandoned, applications on which patents were granted and the number of patents in force from the year 2001-2002 to 2011-12 is shown in **Appendix 'D'**. The number of Patents granted during the last five years i.e. from 2007-08 to 2011-12 under various fields of inventions are shown in **Appendix 'F' and 'F1'**.

4. PCT INTERNATIONAL APPLICATIONS FILED BY INDIAN APPLICANTS

During the reporting year, the total number of international applications filed by the Indian applicants using PCT system was **873** as compared with **871** in the previous year, which shows a minor increase in filing. Statistics of filing of PCT international applications for the last five years is given below:

Trend of International application for the last five years

Year	Individual	Legal Entity	Total
2007-2008	169	538	707
2008-2009	232	655	887
2009-2010	231	521	752
2010-2011	243	628	871
2011-2012	254	519	873

Major contributors towards the PCT international applications during the year were Tata Consultancy Services Limited, Hewlett-Packard Development Company, L.P., Cadila Healthcare Limited, C.S.I.R., Hetero Research Foundation, MSN Laboratories Limited, Indian Oil Corporation Limited, Matrix Laboratories Limited, Ind-Swift Laboratories Limited

5. MISCELLANEOUS PROCEEDINGS UNDER THE PATENTS ACT & RULES

(a) **Inventions in the field of Atomic energy:** 45 applications were referred to the Department of Atomic Energy during the period for review under section 4 of the Patents Act 1970, out of which **26** applications were allowed to proceed under normal course of official action during the year, **12** applications are still pending with the Department of Atomic Energy for its opinion and **7** applications were refused by the Department and hence attracted Section 4 of Patents Act, 1970.



(b) Publication of Patent applications under section 11A: During the reporting year, **21789** applications were published u/s 11A including **1311** applications for early publication. The year wise details regarding the number of Patent applications published are given below.

Year	2008-09	2009-10	2010-11	2011-12	Total
Publication u/s 11 A	39821	33328	32213	26422	131784
Early Publication	928	977	1153	1331	4389
Total	40749	34305	33366	27753	136173

(c) Pre grant Opposition [Under Section 25(1)]: This year, the trend in filing of pre-grant opposition has shown a sharp decline. During the year, **193** oppositions by way of representations were received under this section as compared to 294 in the previous year. However, only **11** pre-grant oppositions were finally disposed of during the year.

(d) Post grant Opposition [under Section 25(2)]: This year the trend in filing of post-grant opposition has also shown a marginal decline.. During the year, **26** post-grant oppositions were filed during the year whereas 29 were filed in the previous year. However, only **16** post-grant oppositions were disposed off during the year and **155** post grant oppositions remained pending for disposal at the end of the year.

(e) Secrecy direction (under Section 35): During the year, **37** patent applications were referred to DRDO. **16** applications are pending with DRDO and **21** applications were cleared by the Ministry of Defence to proceed in the normal course of action.

(f) Permission (under Section 39): **2840** applications requesting permission for filing applications outside India were filed out of which **2838** were allowed.

(g) Restoration of lapsed Patents (under Section 60): **230** applications for restoration of patents were received and **132** applications were restored.

(h) Assignment, mortgage, license etc. (under Section 68 and 69): **1332** cases were received for registration of documents out of which **1118** were disposed of during the reporting year.

(i) Working of Patents (under Section 146): The Patent Office received 27825 reports under Form-27 during the reporting year in which 7431 patents were shown to be working. The trend of working of patent has shown a remarkable increase compared



to 6777 in the last year. However, the trend in receiving the information on Form 27 has shown a substantial decline compared to the previous year. The details of comparison are mentioned below.

	2009-10	2010-11	2011-12
Patents in force		37334	39594 39989
Form-27 received		24009	34112 27825
Reported as working		4189	6777 7431

(j) Compulsory license (under Section 84, Section 92 & 92-A): Only one application for compulsory license was received during the reporting year and it was disposed off in the same year.

(k) Information (under Section 153): The Patent Office received **528** number of requests for information relating to patents under the various provisions of the Act as provided in rule 134 of the Patents Rules 2003 during the year.

(l) Duplicate Patents (under Section 154): **16** requests were received and 16 were disposed of.

(m) Registration of Patent agents: Number of new registrations of patent agents during the year was **203**. The total number of registered patent agents as on 31st March 2012 was **2038**

6. REVENUE AND EXPENDITURE

The Patent Office generated revenue of **Rs. 165.66** crore by way of fees on various proceedings under the Act & Rules. During the year, the corresponding expenditure (including Design Administration) was **Rs. 24.69** crore. The details of revenue by way of collection of fees on patents are shown in **APPENDIX-G**.

7. GENERAL INFORMATION

The Scientific & Technical Libraries of the Patent Office at Kolkata and its branches at Mumbai, Delhi and Chennai provide facilities to the public for consultation and reference work. The inventors of different research and industrial organizations and other members of the public as well as the research scholars of different universities increasingly availed the facilities.



During the reporting year, the patent office received 488 CD ROMs from different countries. Patent Office Library has 8174 Indian and Foreign books & journals. About 4,320 persons visited the libraries of the Patent Office to conduct searches through the patent specifications and other publications of the Patent Office in India and abroad. The search rooms and libraries of these offices were also appropriately utilized by the scientists/technologists etc.

Members of the public also availed of the free online internet search facility provided by the Patent Office at all its locations.

8. INFORMATION UNDER THE RIGHT TO INFORMATION ACT, 2005

During the year, the trend of filing of application under Right to Information Act has tremendously increased as compared to the previous year. 969 RTI applications were received as compared to 416 in the last year and appropriate action was taken on all the requests as per the time-lines provided under the Act.

DETAILS OF THE TECHNICAL FIELD OF SPECIALIZATION OF WORKING EXAMINERS AS ON 31ST MARCH 2011

APPENDIX - A(1)

Sl. No.	Discipline	No of Examiners
01	Biochemistry	15
02	Biotechnology	14
03	Biomedical	5
04	Chemistry	42
05	Civil Engineering	4
06	Computer Sc. & IT	21
07	Electrical & Electronics	49
08	Mechanical	27
09	Metallurgy	5
10	Microbiology	12
11	Physics	6
12	Polymer	4
13	Textiles	3
	TOTAL	207



APPENDIX "B"

APPLICATIONS FOR PATENT FILED IN THE YEAR 2011-12 AS AGAINST 2010-11 CLASSIFIED ACCORDING TO COUNTRY / STATE OF ORIGIN

Country/ State/ Union Territory	Number of Ordinary Applications		Number of Convention Applications		Number of National Phase Applications	
	2011-12	2010-11	2011-12	2010-11	2011-12	2010-11
1	2	3	4	5	6	7
Andaman & Nicobar	01	0	0	0	0	0
Andhra Pradesh	610	697	0	03	19	34
Arunachal Pradesh	03	02	0	0	0	0
Assam	13	37	0	0	0	0
Bihar	27	31	0	0	0	0
Chandigarh	29	33	0	0	0	0
Chhattisgarh	12	12	0	01	0	0
Dadra & Nagar Haveli	5	0	0	0	0	0
Daman & Diu	01	01	0	0	0	0
Delhi	1040	863	0	04	26	10
Goa	14	06	0	0	0	0
Gujarat	376	387	0	0	05	03
Haryana	201	161	0	0	01	0
Himachal Pradesh	21	08	0	0	0	0
Jammu & Kashmir	15	07	0	0	0	0
Jharkhand	102	97	03	0	0	01
Karnataka	869	887	04	03	20	25
Kerala	337	288	0	0	0	0
Madhya Pradesh	67	45	0	0	02	0
Maharashtra	2643	2441	04	03	123	151
Manipur	16	08	0	0	01	0
Meghalaya	8	01	0	0	0	0
Mizoram	01	01	0	0	0	0
Nagaland	12	03	0	0	0	0
Orissa	64	39	0	0	0	0
Pondicherry	11	08	0	0	0	0
Punjab	72	55	0	0	01	0
Rajasthan	61	74	0	0	01	0
Sikkim	04	01	0	0	0	0
Tamil Nadu	1149	1040	02	0	29	10
Tripura	07	05	0	0	0	0
Uttar Pradesh	389	346	01	0	0	0
Uttaranchal	55	51	0	0	0	0
West Bengal	443	427	01	0	0	02
TOTAL	8678	8062	15	14	228	236



APPENDIX-B contd.

COMMON WEALTH COUNTRIES

	2011-12	2010-11	2011-12	2010-11	2011-12	2010-11
1	2	3	4	5	6	7
United Kingdom	17	15	45	33	1125	917
Australia	03	05	09	07	318	317
Canada	05	06	54	61	514	477
Ireland	15	14	29	18	73	46
Sri Lanka	0	0	0	01	01	01
New Zealand	0	01	01	01	56	51
TOTAL	40	41	138	121	2087	1809

NORTH AND SOUTH AMERICA

	2011-12	2010-11	2011-12	2010-11	2011-12	2010-11
1	2	3	4	5	6	7
U.S.A.	335	269	1128	1052	9137	9084
Mexico	0	0	01	01	20	32
Venezuela	0	0	01	0	0	0
Brazil	0	02	15	13	67	60
Argentina	02	0	04	02	04	03
Panama	0	0	0	0	03	06
Uruguay	0	01	0	01	0	03
Bermuda	01	03	0	0	11	18
Barbados	0	0	0	01	13	12
Bahamas	01	01	0	0	07	11
Cuba	0	0	0	0	05	04
Costa Rica	0	0	0	0	0	01
Saint Kitts and Nevis	01	0	0	0	01	0
Other countries of N & S America	01	04	02	08	09	33
Cayman Island	0	0	0	0	07	07
Chile	0	0	0	0	10	05
Columbia	0	0	01	0	05	01
El Salvador	0	0	0	0	01	01
Grenada	0	0	0	0	01	01
Peru	0	0	0	0	01	01
Virgin Island	0	0	02	0	19	01
TOTAL	341	280	1154	1078	9321	9281



APPENDIX-B contd.

EUROPE

	2011-12	2010-11	2011-12	2010-11	2011-12	2010-11
1	2	3	4	5	6	7
Germany	90	53	679	609	3405	2991
France	109	59	145	124	1418	1426
Switzerland	84	105	211	211	1376	1335
Sweden	11	16	10	24	872	939
Russia	01	0	06	04	64	51
Netherlands	16	10	12	34	1642	1292
Italy	12	04	152	119	548	485
Hungary	01	02	0	0	37	22
Austria	04	01	25	14	242	192
Belgium	01	02	09	10	286	335
Denmark	02	05	30	38	354	391
Luxembourg	01	0	08	08	74	49
Norway	02	0	0	15	136	110
Spain	07	01	25	15	189	193
Finland	67	48	16	10	337	510
Liechtenstein	0	0	31	0	12	08
Iceland	10	14	0	0	04	12
Portugal	0	0	01	0	09	18
Cyprus	0	0	04	05	13	08
Channel Island	0	0	0	0	01	0
Turkey	0	0	0	02	18	13
Czech Republic	0	0	01	03	17	22
Poland	0	0	01	05	27	13
Estonia	0	0	0	0	0	05
Latvia	0	0	0	0	04	06
Romania	0	0	0	0	01	0
Slovenia	0	0	0	0	19	16
Slovakia	01	0	01	0	06	02
Monaco	0	0	0	0	02	01
Ukraine		0	01	01	08	03
Other European Countries	0	0		01	09	46
Belarus	06	12	0	02	0	01
Bulgaria	01	0	0	0	01	02
Gibraltar		0	0	0	03	01
Greece		01	0	0	11	12
British Isle	03	0	0	0	0	0
San Marino		0	0	0	0	02
TOTAL	429	336	1368	1254	11144	10512



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AFRICA

	2011-12	2010-11	2011-12	2010-11	2011-12	2010-11
1	2	3	4	5	6	7
South Africa	01	01	01	04	69	63
Swaziland	0	04	0	0	10	0
Mauritius	0	01	01	01	02	0
Sao Tom and Principe	03	0	0	0	0	0
Malta	0	0	0	0	09	18
Egypt	0	0	0	0	03	0
Morocco	0	0	0	01	0	01
Seychelles	03	0	0	0	04	01
Kenya	0	0	0	0	02	0
Namibia	0	0	0	0	07	0
Zambia	01	0	0	0	01	
Other African Countries	01	01	0	01	04	02
Total	09	07	02	07	111	85



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ASIA

	2011-12	2010-11	2011-12	2010-11	2011-12	2010-11
1	2	3	4	5	6	7
Japan	75	25	1298	980	3980	3112
Republic of China	15	11	58	72	1084	592
Israel	01	06	23	10	321	318
Taiwan	81	75	127	134	43	54
United Arab Emirates	03	04	0	01	03	08
Thailand	01	01	01	0	06	03
Malaysia	02	01	01	06	61	31
Singapore	07	11	04	04	69	82
Philippines	0	0	01	0	0	02
Saudi Arabia	0	01	0	0	20	17
Kazakhstan	02	0	0	0	0	01
Indonesia	01	0	01	01	0	02
Croatia	0	0	0	0	0	0
Uzbekistan	01	0	0	0	0	0
Oman	02	0	0	0	0	0
Kuwait	0	0	0	01	0	0
Nepal	0	0	0	02	0	01
Other Asian countries	01	02	02	01	06	01
Jordan	0	0	0	01	0	0
Republic of Korea	16	15	94	119	695	518
Brunei Darussalam	0	01	0	0	0	01
Azerbaijan	0	0	0	02	0	01
Iran	0	0	0	0	01	02
Vietnam	0	01	0	0	02	01
Yaman		0	0	0	0	01
Hong Kong (China)	01	0	05	07	06	14
Bahrain	01	0	0	0	0	0
Afganistan	01	0	0	0	03	0
Chinese Taipei	01	0	01	0	01	0
Pakistan	0	0	02		0	
TOTAL	212	154	1618	1341	6301	4762
GRAND TOTAL	9709	8880	4295	3829	29193	26685



APPENDIX - 'C'

APPLICATIONS FILED BY RESIDENTS AND NON-RESIDENTS THROUGH VARIOUS ROUTES FOR LAST 10 YEARS

Applicants	2002-2003	2003-2004	2004-2005	2005-2006	2006-2007	2007-2008	2008-2009	2009-2010	2010-2011	2011-2012
	2	3	4	5	6	7	8	9	10	11
Residents	2693	3218	3630	4521	5314	6040	6161	7044	8312	8921
Non Residents										
Ordinary	1723	1678	3165	1008	693	834	681	826	816	1031
Convention	-	-	-	3509	3969	4453	4264	2986	3728	4280
National Phase Applications under PCT	7049	7717	10671	15467	19768	23891	25706	23431	26544	28965
GRAND TOTAL	11466	12613	17466	24505	28940	35218	36812	34287	39400	43197



APPENDIX-"D"

MISCELLANEOUS INFORMATION RELATING TO PATENT DURING THE PERIOD FROM 2001-2002 TO 2011-2012

Year	No. of Application filed	Number of requests for examination	No. of applications deemed to have been abandoned due to non-filing of complete specification Sec. 9(1)	No. of applications deemed to have been abandoned due to non-compliance under Sec. 21(1)	Number of Patents Granted		No. of patents in force	
					Indian	Foreign	Indian	Foreign
1	2	3	4	5	6	7	8	9
2001-2002	10592		325	1031	654	937	1578	6742
2002-2003	11466		290	1633	494	885	1479	6519
2003-2004	12613	12362	933	1695	945	1524	2075	4331
2004-2005	17466	19001	267	775	764	1147	2200	4657
2005-2006	24505	21926	414	894	1396	2924	4486	11933
2006-2007	28940	20645	694	1121	1907	5632	3473	13593
2007-2008	35218	22146	1066	479	3173	12088	7966	21722
2008-2009	36812	30595	888	1075	2541	13520	6158	24664
2009-2010	34287	28653	2720	5171	1725	4443	6781	30553
2010-2011	39400	31493	185	5186	1273	6236	7301	32293
2011-2012	43197	33811	698	3800	699	3682	7545	32444



APPENDIX –E

NUMBER OF PATENT APPLICATIONS FILED FROM 2007-08 TO 2011-2012
UNDER VARIOUS FIELDS OF INVENTIONS

Year	Chemical	Drug	Food	Electrical	Mechanical	Computer/ Electronics	Bio- technology	General	Other fields (See App- E1)	Total
2007-2008	6375	4267	233	2210	6424	4842	1950		7110	35218
2008-2009	5884	3672	340	2319	6360	7063	1844	2946	6384	36812
2009-2010	6014	3070	276	2376	6775	7646	1303	885	5942	34287
2010-2011	6911	3526	315	2719	7782	9594	1497	1017	6039	39400
2011-2012	6698	2762	294	4160	9716	4225	788	822	13732	43197

APPENDIX –E 1

NUMBER OF PATENT APPLICATIONS FILED DURING 2011-12
UNDER VARIOUS, OTHER AND NEW FIELDS OF INVENTIONS

Field of Invention	Bio – Medical	Bio- Chemistry	Communi- cation	Physics	Civil	Textile	Metallurgy/ Material Science	Agriculture ENGG	Polymer Science	Micro Biology	Any other field	Traditional Knowledge BIO/ CHEM/ MECH I=98/58/02 F=1379/04/02
	I/F	I/F	I/F	I/F	I/F	I/F	I/F	I/F	I/F	I/F	I/F	
2011- 2012	176/890	50/129	570/3820	454/2132	128/245	139/397	71/527	77/62	114/1095	77/552	93/391	158/1385

* I = Indian, F = Foreign
TOTAL APPENDIX-E 1:- 13732

APPENDIX-F

NUMBER OF PATENTS GRANTED FROM 2007-08 TO 2011-2012
UNDER VARIOUS FIELDS OF INVENTIONS

Year	Chemical	Drug	Food	Electrical	Mechanical	Computer / Electronics	Bio- technology	General	Other fields (see App- F-1)	Total
2007- 2008	2662	905	154	1067	3503	1357	341		2474	15316
2008- 2009	2376	1207	97	1140	3242	1913	1157	1318	3611	16061
2009- 2010	1420	530	72	404	1024	1195	449	273	801	6168
2010- 2011	1899	596	84	394	1458	892	165	350	1668	7509
2011- 2012	1168	282	21	228	888	584	309	153	748	4381

APPENDIX-F1

NUMBER OF PATENT APPLICATIONS GRANTED DURING 2011-2012
UNDER VARIOUS OTHER AND NEW FIELDS OF INVENTIONS

Field of Invention	Bio – Medical	Bio- Chemistry	Bio- Informati cs	Physics	Civil	Textiles	Metallurgy/ Material Science	Agriculture	Polymer Science	Veterinary	Any other field
	I/F	I/F	I/F	I/F	I/F	I/F	I/F	I/F	I/F	I/F	I/F
2011- 2012	0/24	9/29	--	13/82	6/31	9/51	11/29	1/1	11/123	--	34/284

* I = Indian, F = Foreign
TOTAL APPENDIX-F1:- 748





APPENDIX-"G"

FEES RECEIVED DURING 2011-2012 IN RESPECT OF VARIOUS PROCEEDINGS UNDER THE ACT AND THE RULES

Fees collected in respect of	Total Amount Received (Rs.)
1.	2.
(1) Application for Patents- U/S 5(2), 7, 54 or 135 and PCT national phase application u/r 20(1)	769340400
(2) On request for Examination of application for Patent under Section 11(B) Rule 24(B)(1)(i) Rule 20(4) (ii)	321137500
(3) Request for extension of time under various proceedings except u/r 138	3005700
(4) Claim U/S 20(1) and Request for direction U/S 20(4) or 20(5)	5542500
(5) Notice of opposition to the grant of Patents under Section 25	135000
(6) Application for post-dating.	527000
(7) Giving notice that hearing before the Controller will be attended under rule 62(2).	147000
(8) Application U/S 28(2), 28(3), 28(7)	774000
(9) Deletion of reference from specification	0
(10) Request for publication under section 11-A (2) and Rule 24-A	7020000



(11) Application U/S 44 for amendment of Patent	3000
(12) Renewal Fees in respect of granted Patents U/S 53.	439761000
(13) Application for amendment of application for Patent/ Complete specification and other documents U/S 57.	17688800
(14) On application for restoration of a Patent under Section 60 including additional fees where applicable.	3157500
(15) On application for the entry in the register of Patents of the name of a person entitled to a Patent or as a share or as a mortgage or licensee or as otherwise or for a entry in the Register of Patents of notification of a document under Sections 69(1) or 69(2) and rule 74(1), 74(2) or 74(3) & Rule 90(1) & 90(2)	5283000
(16) On application for alteration of an entry in the register of Patents or Register of Patent Agents under rule 94(1) or rule 118	2138200
(17) On request for entry of an additional address for service in the register of Patents under rule 94(3)	388500
(18) Converting patent of addition to independent patent	0
(19) On application for registration as a Patent agent under rules 109(1) or 112	412000
(20) Restoration of agent name in the register- form- 23	17000
(21) On request for appearing in the qualifying examination under rule 109(3)	1000
(22) Duplicate certificate for patent agent.	1000

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(23) Continuation fee for continuation of the name in the Register of Patent Agents	1116500
(24) On request for correction of clerical error Under Section 78(2)	240000
(25) On application for review or setting aside the decisions/ order of the Controller U/S 77(1) (f) or 77(1)(g)	87000
(26) On application for permission for applying patent outside India under section 39 and rule 71(1)	6078000
(27) Application for duplicate patent	82000
(28) On request for certified copies Under Section 72 or for certificate Under Section 147 and rule 133	12040500
(29) On request for inspection of register Under Section 72, inspection under rule 27 or rule 38 or rule 74-A	410000
(30) On Request for information Under Section 153	533700
(31) Petition u/r 137, 138	30245000
(32) Transmittal Fee for International Applications.	5620000
(33) Withdrawal of application	484000
(34) For preparation of certified copy of Priority document and for transmission of the same to the International Bureau.	2676000
(35) Right to Information Act	9695

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(36) On notice of opposition to an application u/s 57(4) and 87(2) and on to surrender a patent u/s 63(3) on to request u/s 78(5)	10000
(37) For supplying of Xerox copies of the documents	253424
(38) Application for Compulsory license u/s 84(1), 91, 92(1) or 92 A and Rule 96	6000
(39) Miscellaneous receipts and excess fee	7651305
TOTAL	1644023224



CHAPTER- V

Designs

1. INTRODUCTION:

The Designs Act, 2000 is administered through the Design wing of the Patent Office, Kolkata under the Office of the Controller General of Patents, Designs, Trademarks and Geographical Indications.

The Designs Act 2000 was made effective from 11th May 2001, repealing the earlier Act of 1911. This Act, with corresponding Designs Rules 2001 as amended by Designs (Amendment) Rules 2008, which was effective from 17th June, 2008, provides for the registration and protection of industrial designs as an element of intellectual property rights. These include extension of copyright during the existing registered designs and miscellaneous post-registration work including cancellation under section 19, rectification under section 31 and restoration under section 12, 13 and 14 under the prevailing Act.

Industrial design recognizes the creation of features of new shape, configuration, surface pattern, ornamentations and composition of lines and colours applied to articles to enhance their visual appeal.

Applications for registration of designs applied to articles are classified according to the International Classification system (Locarno Classification, Third Schedule) as per Design (Amendment) Rules, 2008 for better search.

The various activities for comprehensive computerization of the Design wing of the Patent Office have been initiated in cooperation with the National Informatics Centre (NIC). Digitisation of the design applications and preparation of an e-Register have already been undertaken. The examination of design application was started electronically through an electronic design module from 01/04/2009. The application status for the same is made available electronically in the official website. E-filing of design applications is also in progress.

A front office software has already been installed to provide the auto generated application number as soon as the design application is filed in any of the offices at Kolkata, Delhi, Chennai and Mumbai. This helps the applicants for obtaining application number as well as filing receipt instantly on filing of application.

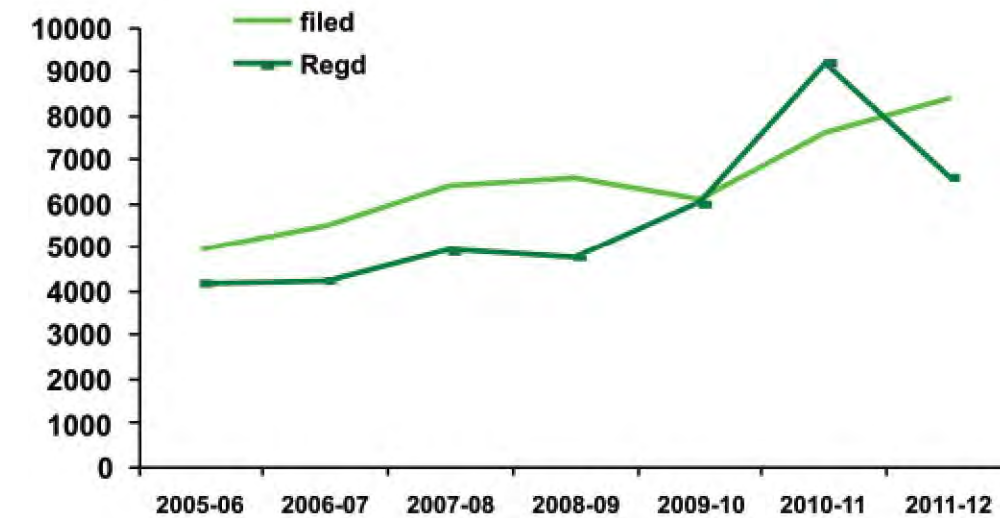
In order to generate awareness about Design related Intellectual Property Rights, a public information programme was taken up and the officers of the Design wing participated as resource persons in a number of workshops / symposia organized by



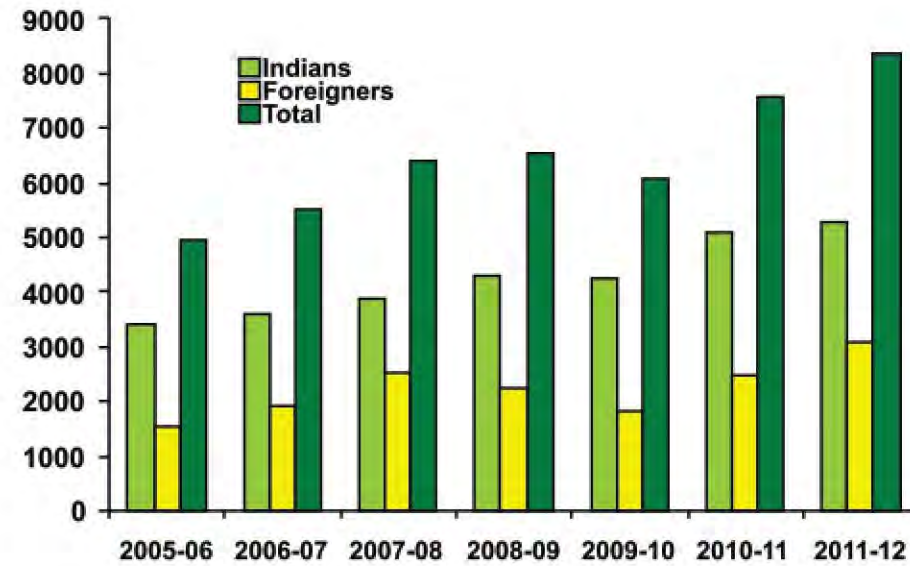
various agencies in the country. The information brochure has also been revised in order to provide more explicit information on design registration and the same is also available on the website of the office.

2. DESIGN APPLICATIONS FILED & REGISTERED

The number of design applications filed for registration during the year was 8373. The applicants from India filed 5292 applications while the remaining 3081 applications originated from abroad. The following diagram illustrates the comparative details of design applications filed and designs registered.



Applications filed and Designs registered



Applications filed by Indians and Foreign Nationals

In the case of applications originating from foreign countries, the U.S.A. leads with the maximum number of applications (911) followed by Japan (570), Germany (373), Switzerland (244), U.K (244), Netherlands (188), Republic of Korea (130), Italy (101), France (95), Finland (59), Sweden (57), Denmark (55), China (40), Australia (37), Israel (35), Canada (27), Spain (27), Austria (26), Turkey (26) and Norway (18). 3081 applications claimed priority under the reciprocal arrangements between Indian and other convention countries.

The leading Foreign Companies were Microsoft Corporation (178) Koninklijke Philips Electronics N.V (149), The Gillette Co. (82), Honda Motor Co. Ltd (65), Hindusthan Unilever Ltd. (48) Nokia Corporation (44), DE Beers Centenary AG (42), etc.

Similarly, leading Indian companies were Biba Apparels Pvt. Ltd (Filed 156, Regd. 225), Crompton Greaves Limited (Filed 136, Regd. 151), and Ma Design India Private Ltd. (118 Regd. 69) Parry Murray & Co. Ltd. (Filed 108, Regd. 90), Tata Motors Ltd (Filed 98, Regd. 42), Godrej & Boyce Mfg. Co. Ltd. (Filed 98, Regd. 48), Bajaj Auto Ltd. (Filed 81, Regd. 45), Evershine Appliances Pvt. Ltd (Filed 79, Regd. Nil) JCB India Limited (Filed 50, Regd. 48) and the Supreme Industries Ltd (Filed 49, Regd. 34)



3. EXAMINATION OF DESIGN APPLICATIONS

All 8373 applications filed during the period under report, along with 2351 pending applications brought forward from the previous year were taken up for examination during 2011-12. Out of the total 10724 applications, 6511 applications were examined. However, 15 applications were not registered for various grounds of refusal under the Designs Act and the Rules. The total number of designs registered during the year was 6590 out of which 5893 were registered through the electronic module while 697 non-module pending applications were registered from the pending applications filed in the previous years. Out of the total registered designs, 4162 applications originated from India and the remaining 2428 applications were received from abroad. A total of 3081-priority applications were filed during the year. 4213 module applications remained pending for examination at the end of the year. 11 applications are refused.

4. Extension of Copyright [u/s 11(2)]

During the year, 847 applications were received for extension of copyright for registered designs. For 623 registered designs, renewal for a further 5 years was done during the year. 68 applications for restoration of design were filed during the year and final orders were passed for 42 applications.

MISCELLANEOUS

Cancellation of registered designs [u/s 19]: During the year, 54 applications for the cancellation of the registered designs were received, 132 hearing was offered and orders were issued in 30 cases in 2011-12.

Public Inspection [u/r 38]: The public inspected The Register of Designs on 140 occasions during the year.

Alteration of names and address etc. [u/r 31]: 701 requests for alteration of name, address and address for service were received during the year, out of which orders were issued in 565 cases. Similarly, 31 requests for correction of clerical errors were received and disposed off during the year.

Certified copies under rule 41 and section 17(2): During the year, 729 requests were filed for obtaining certified copies out of which, 29 requests remained pending at the end of the year.

Assignment [u/s 30 & 30(3)]: 53 requests for assignment under section 30 & 30(3) of the Act were filed during the year and 42 cases were disposed off.



Rectification of Register of Designs [u/s 31]: 5 requests were made during the year for rectification of Register of Designs under section 31 and action was taken on all the applications. No opposition was filed under Rule 40.

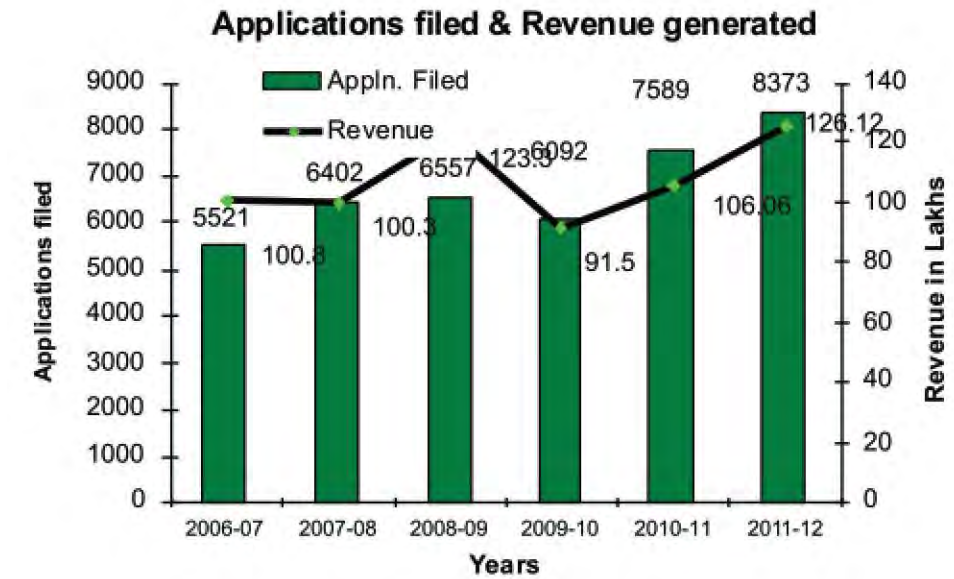
Designs in force: The number of registered designs in force at the end of the year was 42348.

Awareness programmes: Awareness programs on designs were arranged in collaboration with NID, CII in Coimbatore and Cochin in February 2012. Officers from the Patent office/ Design wing also attended awareness programmes organized by the National Council of Museum and the Ministry of Textiles in Kolkata in December, 2011 and March 2012 respectively.

5. REVENUE

The total revenue generated for the Patent Offices (Kolkata, Delhi, Mumbai & Chennai) during the year from various fees in respect of design applications and other proceedings under the Designs Act, 2000 and Designs Rules, 2001 amounted to **Rs. 1,26,11,650**, out of which the Kolkata Patent Office generated revenue of **Rs. 77,19,250**. Details are shown in **Appendix - "A"**.

Trend of applications filed and registered during the last 5 years is shown in **Appendix - "B"** and by origin in **Appendix - "C"**.



APPENDIX A

REVENUE ON DESIGNS GENERATED DURING 2011-2012

Description of Documents	No.	Fees (Rs.)	Amount (Rs.)
Applications for registration of designs under section 5 & 44 of the Designs Act, 2000. (including the applications received in Delhi, Mumbai & Chennai Patent Offices). 3625 design applications have been filed in Kolkata Patent Office).	8373	1000	8373000
Applications to extend copyright under section 11(2)	847	2000	16,94,000
Restoration of lapsed design under section 12(2)	68	1000	68,000
Cancellation of Design under section 19	50	1500	75,000
Certified copy under section 26 and 17(2)	729	500	3,64,500
Miscellaneous other fees received under the Designs Act, 2000 & Design Rules, 2001 including Delhi, Mumbai & Chennai Patent Offices.			10574500
GRAND TOTAL			1,26,11,650



APPENDIX B

TREND OF APPLICATIONS FILED AND REGISTERED

Year	Filed	Registered
2004-05	4017	3728
2005-06	4949	4175
2006-07	5521	4250
2007-08	6402	4928
2008-09	6557	4772
2009-10	6092	6025
2010-11	7589	9206
2011-12	8373	6590

APPENDIX C

TREND OF APPLICATIONS FILED AND REGISTERED BY ORIGIN

Year	Filed		Registered	
	Indian	Foreign	Indian	Foreign
2004-05	3093	924	3166	562
2005-06	3407	1542	3439	736
2006-07	3584	1937	2877	1373
2007-08	3873	2529	3026	1902
2008-09	4308	2249	2985	1787
2009-10	4267	1825	3552	2473
2010-11	5095	2494	6369	2837
2011-12	5292	3081	4162	2428



CHAPTER- VI

Trademarks

1. INTRODUCTION

This chapter presents 53rd annual report about the activities performed by the Trademarks Registry under the Trademarks Act, 1999 and Rules made there under (for the year 2011-2012).

The purpose of enacting the trademark legislation is to provide for the registration and better protection of trademark for goods and services and prevention of the use of fraudulent marks on merchandise in the country. The registration of trademarks confers certain statutory rights on the Registered Proprietor, which enables him to take legal action against an infringer for the infringement of the trademark irrespective of whether or not the mark is used. This is in addition to the common law right to sue for passing off. The Trademarks Registry administers the Trademarks Act, 1999 and the rules framed there under. The Act and Rules came into force on 15th September 2003. The Head Office of the Registry is located at Mumbai and branch offices at Delhi, Kolkata, Chennai and Ahmedabad. With the growing awareness about IPR in general and trademarks in particular in the country, the role and responsibilities of Trademarks Registry have progressively increased. This role has further expanded with the introduction of protection of trademarks services, well known marks, collective marks, provision for multi-class filing etc. under the Trademarks Act, 1999. The registry is also in the process of switching over to web-enabled services including e-filing through a payment gateway. The Registry is also entrusted with the responsibility of closely following the deliberations of the WIPO Standing Committee on Trademarks and providing inputs on emerging issues relating to protection of Domain names and International Non-Proprietary names. Further, the Trademarks Registry undertakes activities relating to awareness generation in the field of IPR from time to time.

2. TREND OF ACTIVITIES DURING 2011-2012

The following table illustrates the various activities performed by the Trademarks Registry during the year 2011-2012. The filing trend of applications indicates that the number of applications filed for this year was more than in the previous year. In comparative terms, there was an increase of 4271 number of applications over the previous year. The number of applications filed, examined and registered is given in Annex I.



S.No.	Activities	2010-2011	2011-2012
1.	Applications filed for Registration	1,79,317	1,83,588
2.	Number of Applications advertised in the Trademarks Journal	1,24,250	44,770
3.	Number of trademarks registered	1,15,472	51,735
4.	No. of marks in respect of which registration was renewed	30,482	17,717
5.	Certificates issued u/s.45(1) of the Copyright Act of 1983	1,859	2,809

3. TREND OF FILING OF TRADEMARK APPLICATIONS;

The trend of applications being filed for registration of trademarks in India has shown a steady increase. In 2011-2012, the number of applications filed by Indians was 1,69,602 whereas the number of applications originating from foreign applicants was 13,986.

TREND OF APPLICATION FILED FROM 2007-08 to 2011-12

Year	Indian Applicants	Foreign Applicants	Total
2007-08	1,17,014	6,500	1,23,514
2008-09	1,19,371	10,801	1,30,172
2009-10	1,34,403	7,540	1,41,943
2010-11	1,67,701	11,616	1,79,317
2011-12	1,69,602	13,986	1,83,588



4. TREND OF APPLICATIONS FOR DIFFERENT TYPES OF TRADEMARKS:

The table below provides the trend in applications filed for different types of trademarks during the year 2011-12. It is observed that altogether 1,21,006 device-marks type of application were filed which is about 65.91% of total filing and similarly about 62,205 word-mark type of trademarks applications were filed which is 33.88% of total filing.

TRENDS IN APPLICATIONS FILED FOR DIFFERENT TYPES OF TRADEMARKS

Type of Marks	2010-11	2011-12
Device Marks	1,01,,851	1,21,006
Word Mark	77,454	62,205
Number Marks	5	358
Letter Marks	7	19
Total	1,79,317	1,83,588

5. CLASS WISE FILING TREND:

The table below provides the details of class-wise trend of trademark applications filed during the year 2011-12. As in the previous year, for this year also the largest number of applications received was in respect of goods in Class 5 (Pharmaceuticals, Veterinary and Sanitary Substances etc).

STATEMENT SHOWING CLASS-WISE DISTRIBUTION OF APPLICATIONS FOR REGISTRATION OF TRADEMARKS

Class	Goods	Applications filed	% of total filing
1	Chemical products used in industry, science, photography, agriculture, horticulture, forestry, manures etc.	2997	1.63
2	Paints and Varnishes	1252	0.68
3	Perfumery, cosmetics etc.	6374	3.47
4	Industrial Oil and Greases (Other than edible oil) etc	964	0.53
5	Medicinal, Pharmaceuticals, Veterinary and Sanitary substances etc.	30318	16.51



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6	Un-Wrought and partly-wrought common metal and their alloys etc.	2758	1.50
7	Machines and Mechanic Tools, Motors, etc.	4826	2.63
8	Hand Tools and Instruments etc.	747	0.41
9	Scientific, Nautical, Surveying and Electrical apparatus etc..	9852	5.37
10	Surgical, Medical, Dental and Veterinary Instruments, apparatus etc.	1761	0.96
11	Installation for Lighting, Heating etc.	4321	2.35
12	Vehicles and their parts, apparatus, Locomotion by land, air and water.	2461	1.34
13	Fire arms, ammunition and projectiles, etc.	270	0.15
14	Precious metals and their alloys, etc.	1988	1.08
15	Musical instruments (other than talking machines and wireless apparatus)	322	0.18
16	Paper and Paper Articles, Stationery, Printed Matters etc.	5303	2.89
17	Gutta Percha, India Rubber etc.	2134	1.16
18	Leather and Imitation of Leather etc.	1391	0.76
19	Building materials etc.	3387	1.84
20	Furniture, Mirrors etc.	1865	1.02
21	Small Domestic Utensils etc.	1926	1.05
22	Ropes, Strings etc.	454	0.25
23	Yarns and threads	516	0.28
24	Tissues (Piece goods) etc.	2639	1.44
25	Clothing including Boots, Shoes and Slippers	9111	4.96
26	Laces and embroidery, Ribbons and braids etc.	548	0.30
27	Carpets, rugs, mats etc.	467	0.25
28	Games and Playthings etc.	1007	0.55
29	Meat, Fish, Poultry etc.	3804	2.07
30	Coffee, Tea, Cocoa etc.	9377	5.11
31	Agricultural, Horticultural and Forestry Products and Grains not included in other classes	3272	1.78
32	Beer, Ale and Port, Mineral and Aerated Waters and other Non-Alcoholic drinks not included in other classes	3474	1.89
33	Wines, Spirits and Liqueurs	1281	0.70
34	Tobacco, Raw or Manufactured, Smokers Articles, Matches	2031	1.11
35	Advertising, business management, business administration, office functions	13794	7.51
36	Insurance, financial affairs, monetary affairs real estate affairs	3751	2.04
37	Building construction repairs installation services	3760	2.05
38	Telecommunications	2163	1.18
39	Transport, packaging and storage of goods; travel arrangement	2173	1.18

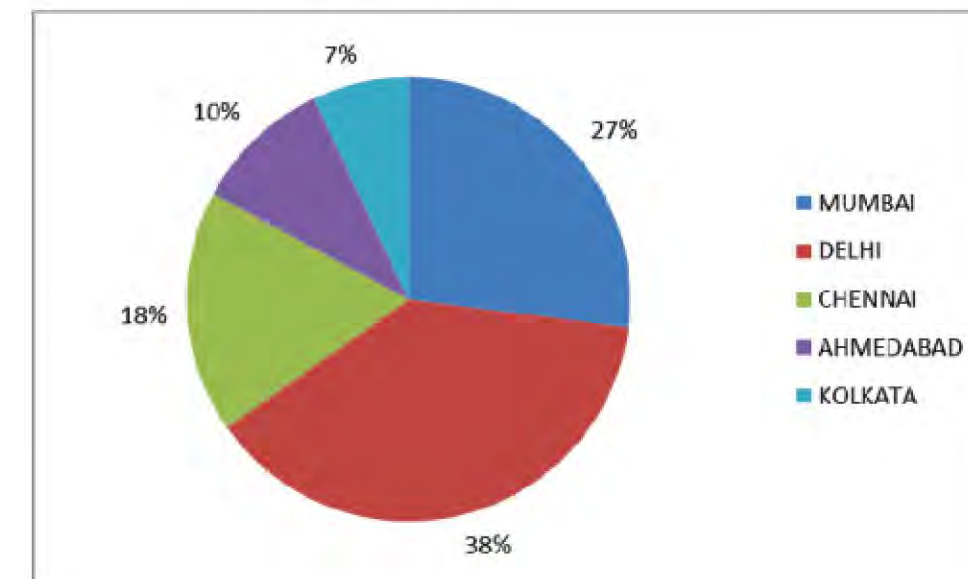


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40	Treatment of materials	810	0.44
41	Education; providing of training, entertainment; sporting and cultural activities	9789	5.33
42	Scientific and technological services and research and design relating thereto, industrial analysis and research services; design and development of computer hardware and software	5050	2.75
43	Services for providing food and drink; temporary accommodation	4864	2.65
44	Medical services; veterinary services; hygienic and beauty care for human beings or animals; agriculture, horticulture and forestry services	2970	1.62
45	Legal services; security services for the protection of property and individuals; personal and social services rendered by others to meet the needs of individuals	1739	0.95
99	Multiple Classes	7536	4.10
TOTAL		183588	100.00

6. BRANCH WISE FILING TREND;

During the year 2011-12, the maximum numbers of applications were filed at the Delhi branch of the Registry (85,209) followed by the Mumbai (53,417) Chennai (33,746), Ahmedabad (19,523) and Kolkata (13,075) branches.



**7. REGISTRATION OF TRADEMARKS AND OTHER ACTIVITIES;**

During 2011-12, the number of trademarks registered was 51,735 as against 1,15,472 during the preceding year. The total Number of Registered Trademarks as of 31st March, 2012 is 51,735.

The number of registered trademarks renewed during the year was 17,717. Requests for 2667 assignment with or without goodwill of business were received and 3150 requests were disposed off during 2011-12.

Further, 2809 certificates were issued on request for use in legal proceedings or for obtaining registration abroad. Under Section 45(1) of the Copyright Act, 1957 (as amended by Act No.23 of 1983), 1809 certificates were issued for registration of artistic works as copyrights during the year 2011-12

The registry also advertised 44,770 applications for registration of trademarks in the Trademarks Journal as compared to 1,24,250 during the preceding year. The trend of trademarks published in the Trademarks Journal in the preceding five years is given in Annex II.

The Registry dealt with legal proceedings, primarily opposition and rectification proceeding under the Act and Rules. 9,722 Notices of Opposition and Rectification were filed, out of these 1939 notices were filed at the Head Office at Mumbai and the rest at the branch offices at Kolkata, Chennai, New Delhi and Ahmedabad.

During the year 2011-12, 2683 hearings were posted in respect of opposition, rectification and interlocutory petitions and 5678 hearings were posted in respect of applications for registration of trademarks. Out of this, 4200 petitions and applications were finally disposed off. The details of hearings posted at the Trademarks Registry, Mumbai and its branch offices at Kolkata, Chennai, Ahmedabad and Delhi are given in Annex III.

During the year under the report, the number of requests received under the Right to Information Act, 2005 was 811 and the number of requests disposed off was 811.

**8. CLASSWISE STATEMENT OF THE NUMBER OF TRADEMARKS REGISTERED**

The following table provides the class wise statement of the number of trademarks registered during the year 2011-12. It is observed that 7,297 trademarks were registered under class 5, which is 14.10% of the total registration, followed by class 35, which is 6.03%. However, 3,747 trademarks registered in multiple classes is the highest and is about 7.24% of total registered application.

Class		Trade Marks Registered	% of Total filing
1	Chemical products used in industry, science, photography, agriculture, horticulture, forestry, manures etc	1013	1.96
2	Paints and Varnishes	388	0.75
3	Perfumery, cosmetics etc	1671	3.23
4	Industrial Oil and Greases (Other than edible oil) etc	322	0.62
5	Medical, Pharmaceuticals, Veterinary and Sanitary substances etc.	7297	14.10
6	Un-Wrought and partly-wrought common metal and their alloys etc.	902	1.74
7	Machines and Mechanic Tools, Motors etc.	1429	2.76
8	Hand Tools and Instruments etc.	312	0.60
9	Scientific, Nautical, Surveying and Electrical apparatus etc.	3375	6.52
10	Surgical, Medical, Dental and Veterinary Instruments, apparatus etc.	732	1.41
11	Installation for Lighting, Heating etc.	1095	2.12
12	Vehicles and their parts, apparatus, Locomotion by land, air and water	833	1.61
13	Fire arms, ammunition and projectiles, etc.	120	0.23
14	Precious metals and their alloys, etc.	584	1.13
15	Musical instruments (other than talking	111	0.21



	machines and wireless apparatus		
16	Paper and Paper Articles, Stationery, Printed Matters etc	1781	3.44
17	Gutta Percha, India Rubber etc.	559	1.08
18	Leather and Imitation of Leather etc.	447	0.86
19	Building materials etc.	972	1.88
20	Furniture, Mirrors etc,	570	1.10
21	Small Domestic Utensils etc.	591	1.14
22	Ropes, Strings etc.	172	0.33
23	Yarns and threads	215	0.42
24	Tissues (Piece goods etc.)	808	1.56
25	Clothing including Boots, Shoes and Slippers	1993	3.85
26	Laces and embroidery, Ribbons and braids etc.	213	0.41
27	Carpets, rugs, mats etc.	171	0.33
28	Games and Playthings etc.	447	0.86
29	Meat, Fish, Poultry etc.	875	1.69
30	Coffee, Tea, Cocoa etc.	1869	3.61
31	Agricultural, Horticultural and Forestry Products and Grains not included in other classes	1114	2.15
32	Beer, Ale and Port, Mineral and Aerated Waters and Other Non-Alcoholic drinks not included in other classes	760	1.47
33	Wines, Spirits, and Liqueurs	447	0.86
34	Tobacco, Raw or Manufactured, Smokers Articles, Matches	494	0.95
35	Advertising, business management, business administration, office functions	3122	6.03
36	Insurance, financial affairs; monetary affairs, real estate affairs	1203	2.33
37	Building construction; repairs; installation services	1179	2.28
38	Telecommunications	851	1.64



39	Transport, packaging and storage of goods; travel arrangement	664	1.28
40	Treatment of materials	251	0.49
41	Education; providing of training, entertainment; sporting and cultural activities	2724	5.27
42	Scientific and technological services and research and design relating thereto, industrial analysis and research services, design and development of computer hardware and software	2082	4.02
43	Services for providing food and drink, temporary accommodation	627	1.21
44	Medical services; veterinary services; hygienic and beauty care for human beings or animals; agriculture, horticulture and forestry services	353	0.68
45	Legal services; security services for the protection of property and individuals; personal and social services rendered by others to meet the needs of individuals	250	0.48
99	Multiple classes	3747	7.24
	Total	51735	100.00

9. REVENUE AND EXPENDITURE

The Registry generated revenue of 103.53 crore during the year 2011-12, as compared to Rs.86.15 crore in the previous year. The expenditure incurred during this year was Rs.17.59 crore as against Rs.6.98 crore during the previous year.

Sl.No.	Year	Revenue (Rs. In crores)	Expenditure (Rs. In crore)
1.	2007-08	63.00	5.58
2	2008-09	69.15	8.91
3	2009-10	71.60	4.61
4	2010-11	86.15	6.98
5.	2011-12	103.53	8.10

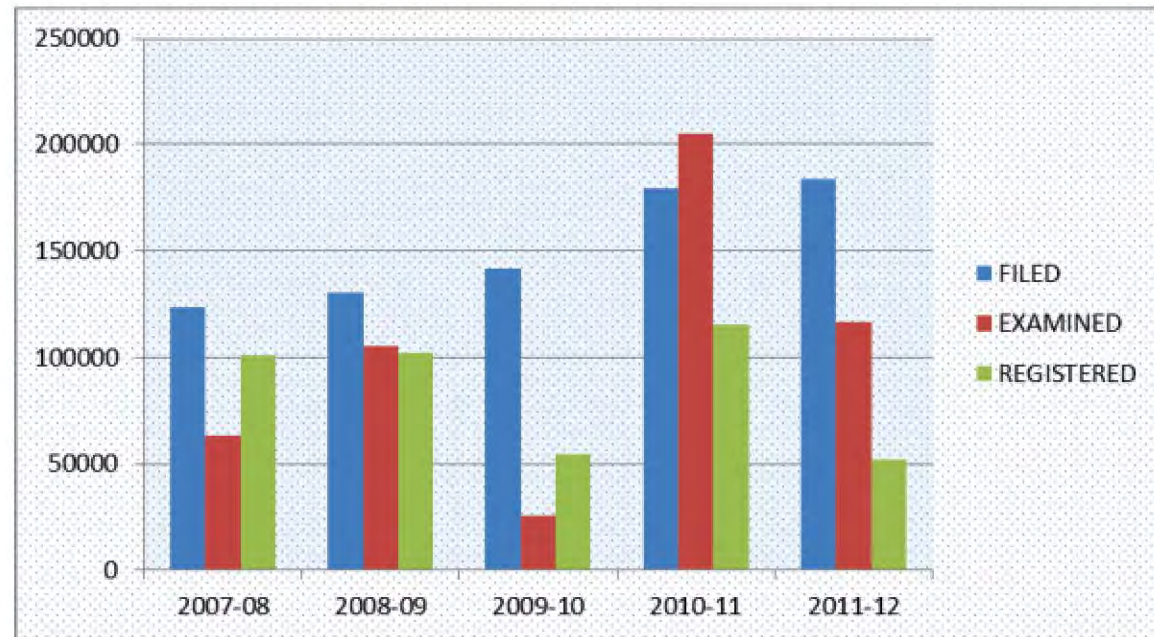


ANNEX I

TRENDS IN TRADEMARKS APPLICATIONS FOR LAST 5 YEARS

	2007-08	2008-09	2009-10	2010-11	2011-12
FILED	1,23,414	1,30,172	1,41,943	1,79,317	1,83,588
EXAMINED	63,605	1,05,219	25,875	2,05,065	1,16,263
REGISTERED	1,00,857	1,02,257	54,814	1,15,472	51,735

GRAPHICAL REPRESENTATION OF TRENDS IN TRADEMARKS APPLICATIONS FOR LAST 5 YEARS

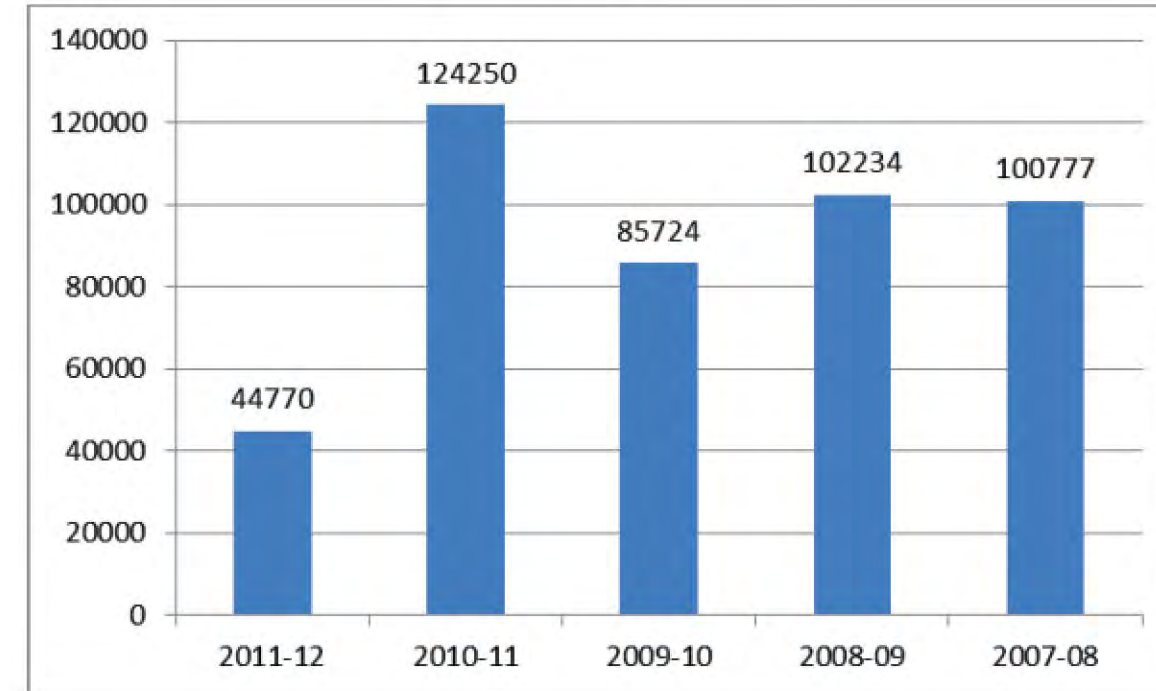


ANNEX II

NUMBER OF TRADEMARKS PUBLISHED DURING LAST FIVE YEARS

Sl.No.	Year	No. of Trademarks published in the Journal
1.	2011-12	44,770
2.	2010-11	1,24,250
3.	2009-10	85,724
4.	2008-09	1,02,234
5.	2007-08	1,00,777

GRAPHICAL REPRESENTATION OF NUMBER OF TRADEMARKS PUBLISHED DURING LAST 5 YEARS





ANNEX III

DETAILS OF HEARING AT VARIOUS TRADEMARKS OFFICES FROM
1ST APRIL 2011 TO 31ST MARCH 2012

Sl. No.	Place of Hearing	Oppositions/Rectifications/ Interlocutory Petitions (IP) filed	Hearing of Opposition/ Rectification/IP
1.	Mumbai	1939	864
2.	Kolkata	649	922
3.	Chennai	1284	223
4.	Delhi	4232	385
5.	Ahmedabad	1618	289
	TOTAL	9,722	2,683



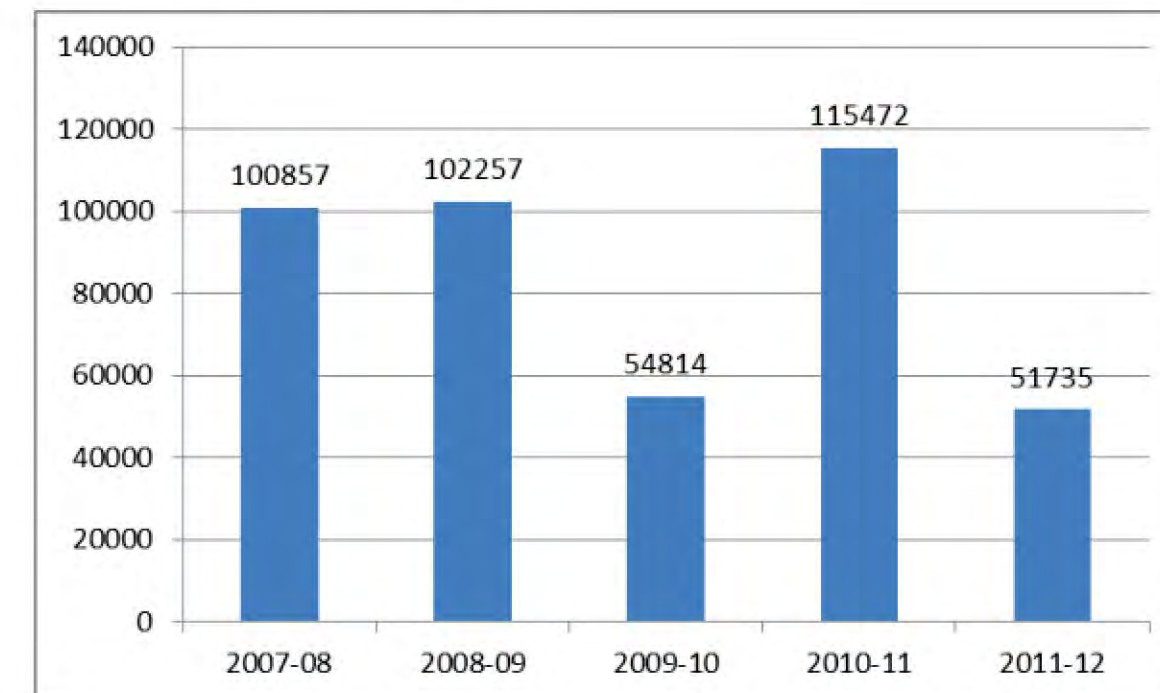
ANNEX IV

TRADEMARKS REGISTERED DURING LAST FIVE YEARS

Sl. No.	Year	Number of Trademarks Registered
1.	2007-08	1,00,857
2.	2008-09	1,02,257
3.	2009-10	54,814
4.	2010-11	1,15,472
5.	2011-12	51,735
	TOTAL	4,25,135

GRAPHICAL REPRESENTATION OF TRADEMARKS REGISTERED DURING LAST 5 YEARS

Numbers of Trademarks Registered





CHAPTER- VII

Geographical Indications

1. INTRODUCTION:

The Geographical Indications Registry is a statutory organization set up with the objective of providing for the registration and better protection of geographical indications relating to goods and for the administration of the Geographical Indications of Goods (Registration and Protection) Act, 1999, which came into force on 15th September 2003. The GI Registry is situated at Chennai.

The Registry started receiving GI applications for Registration from 15th September 2003. During the reporting year, 148 GI Applications were received. From 15th September 2003 to 31st March 2012, the Registry has received a total number of 380 GI Applications. The Registry started receiving GI Authorised User applications for registration and the Registry has received 145 GI Authorised User Applications during the financial year. The Registry has received a total number of 360 GI Authorised User Applications from 15th September 2003 to 31st March 2012.

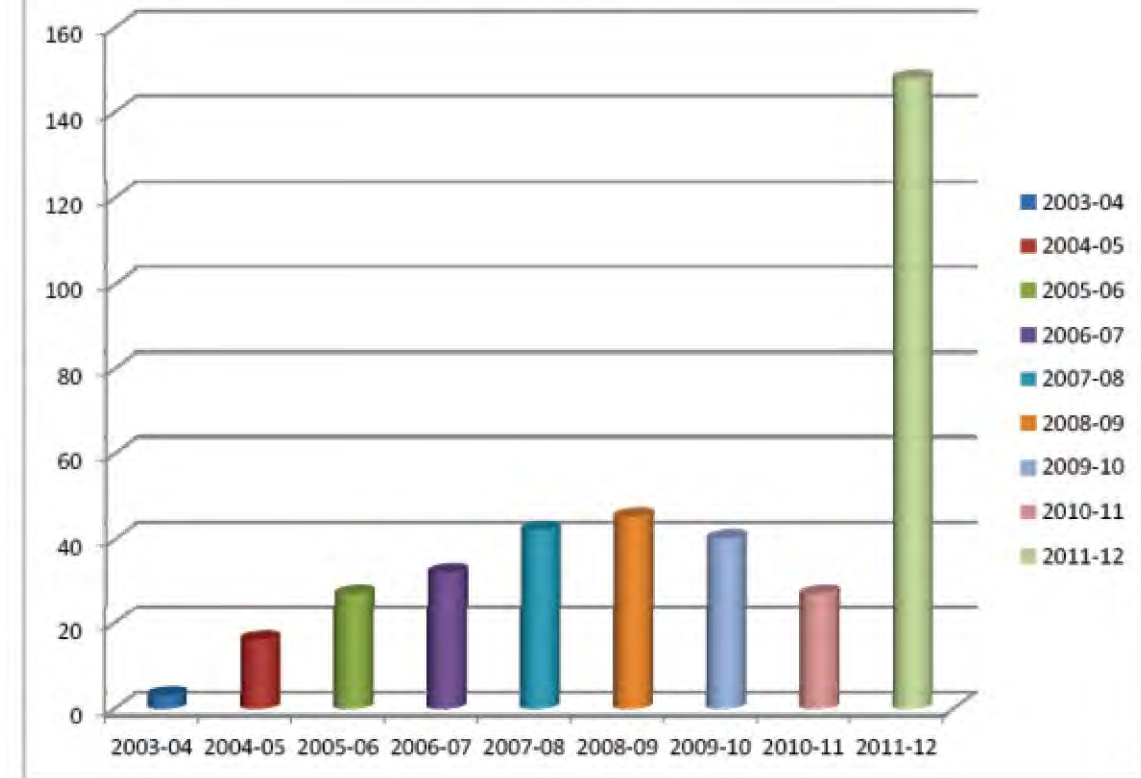
During the reporting year, a total of 23 GI registration certificates and 116 GI Authorised User certificates were issued. A total of 172 Geographical Indications (GIs) have been registered from 15th September 2003 to 31st March 2012.

The Registry has been organizing awareness programmes throughout India to promote registration and protection of the Indian GIs. The sectors being focused on are tea, coffee, rice, spices, tobacco, horticulture products, handloom products, handicrafts, textiles, processed food items and spirits and wines. During the reporting year, 15 sensitization seminars / workshops were conducted by the Registry. (Annexure-I)

The Geographical Indications Journal is published in-house. A total number of 5 issues of the Journal were published during the reporting year and 22 GI Applications and 04 GI Authorised User Applications were published.



Year wise Break-up of GI Applications filed as on March, 31 2012



G.I. Applications Filed from the year 2003 to 31st March 2012

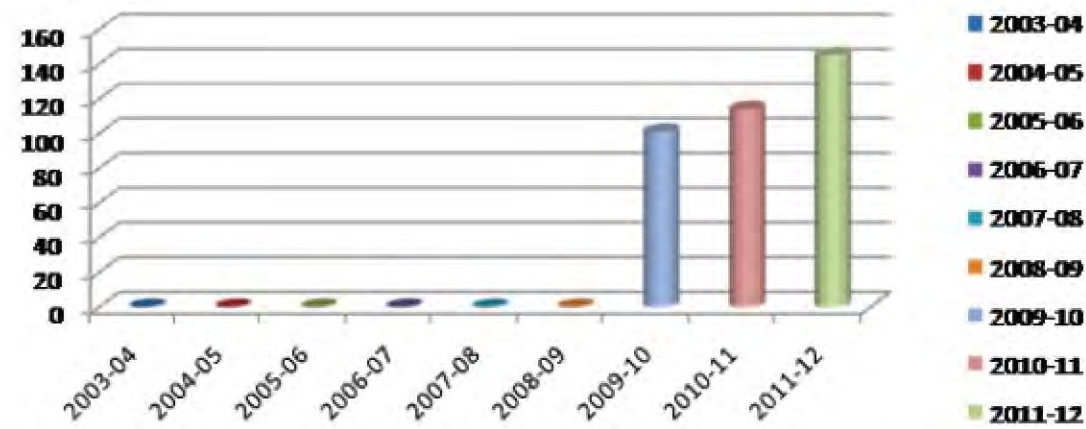
Year	No. of G.I. Applications
2003-04	3
2004-05	16
2005-06	27
2006-07	32
2007-08	42
2008-09	45
2009-10	40
2010-11	27
2011-12	148
Total	380



Authorised User Applications filed from the year 2003 to 31st March 2012

Year	No. of Applications
2003-04	0
2004-05	0
2005-06	0
2006-07	0
2007-08	0
2008-09	0
2009-10	101
2010-11	114
2011-12	145
Total	360

Year wise Break-up of GI Authorised User Application Filed as on March 31, 2012



G.I. Applications Filed in the financial year April 01, 2011 to 31st March 2012

Sl.No.	Appl. No.	Geographical Indications	Date of Filing	Goods	Geographical Area
1	233	Agra Durrie	01.04.2011	Handicraft	Uttar Pradesh
2	234	Farukhabad Cotton Print	01.04.2011	Handicraft	Uttar Pradesh
3	235	Maunath Bhanjan Sarees & Fabrics	01.04.2011	Handicraft	Uttar Pradesh
4	236	Lucknow Zardozi	01.04.2011	Handicraft	Uttar Pradesh
5	237	Banaras Brocades and Sarees (Logo)	29.04.2011	Textile	Uttar Pradesh
6	238	Madurai Malli	03.06.2011	Flower	Tamil Nadu
7	239	Warli art	06.07.2011	Handicraft	Maharashtra
8	240	Kolhapur Jaggery	29.07.2011	Agricultural	Maharashtra
9	241	Banaganapalle Mangoes	07.09.2011	Horticulture	Andhra Pradesh
10	242	Kaipad Rice	08.09.2011	Agricultural	Kerala
11	243	TEQUILA	26.09.2011	Manufacturer	Mexico
12	244	Thawa Art Work (Gold Work on Glass)	17.10.2011	Handicraft	Rajasthan
13	245	Naga Cucumber	25.11.2011	Agricultural	Nagaland
14	246	Jägertee / Jagertee / Jagatee	28.11.2011	Manufacturer	Austria
15	247	Inländerrum	28.11.2011	Manufacturer	Austria
16	248	Commandaria	28.11.2011	Manufacturer	Cyprus
17	249	Zivania	28.11.2011	Manufacturer	Cyprus
18	250	Českobudějovické pivo	28.11.2011	Manufacturer	Czech Republic
19	251	Žatecký chmel'	28.11.2011	Manufacturer	Czech Republic
20	252	Nürnberger Bratwürste/Nürnberger Rostbratwürste	28.11.2011	Manufacturer	Germany
21	253	Münchener Bier	28.11.2011	Manufacturer	Germany
22	254	Hopfen aus der Hallertau	28.11.2011	Manufacturer	Germany
23	255	Lübecker Marzipan	28.11.2011	Manufacturer	Germany
24	256	Korn	28.11.2011	Manufacturer	Germany
25	257	Mittelrhein	28.11.2011	Manufacturer	Germany
26	258	Rheinhessen	28.11.2011	Manufacturer	Germany
27	259	Rheingau	28.11.2011	Manufacturer	Germany
28	260	Mosel-Saar-Ruwer	28.11.2011	Manufacturer	Germany
29	261	Franken	28.11.2011	Manufacturer	Germany
30	262	Bayerisches Bier	28.11.2011	Manufacturer	Germany



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31	263	Masticha Chiou / Chios Gum Mastic	28.11.2011	Manufacturer	Greece
32	264	Retsina of Attiki	28.11.2011	Manufacturer	Greece
33	265	Ouzo	28.11.2011	Manufacturer	Greece
34	266	Elia Kalamatas	28.11.2011	Manufacturer	Greece
35	267	Samos	28.11.2011	Manufacturer	Greece
36	268	Feta	28.11.2011	Manufacturer	Greece
37	269	Sitia Lasithiou Kritis	28.11.2011		Greece
38	270	Peza Irakliou Kritis	28.11.2011		Greece
39	271	Lesvos ; Mytilini	28.11.2011		Greece
40	272	Kalamata	28.11.2011	Manufacturer	Greece
41	273	Nemea	28.11.2011	Manufacturer	Greece
42	274	Naoussa	28.11.2011	Manufacturer	Greece
43	275	Tsipouro / Tsikoudia	28.11.2011	Manufacturer	Greece
44	276	Málaga	28.11.2011	Manufacturer	Spain
45	277	Rías Baixas	28.11.2011	Manufacturer	Spain
46	278	Navarra	28.11.2011	Manufacturer	Spain
47	279	Ribera del Duero	28.11.2011	Manufacturer	Spain
48	280	Baena	28.11.2011	Manufacturer	Spain
49	281	Rioja	28.11.2011	Manufacturer	Spain
50	282	Manzanilla Sanlúcar de Barrameda	28.11.2011	Manufacturer	Spain
51	283	Jerez-Xérès-Sherry	28.11.2011	Manufacturer	Spain
52	284	Brandy de Jerez	28.11.2011	Manufacturer	Spain
53	285	Valdepeñas	28.11.2011	Manufacturer	Spain
54	286	Cava	28.11.2011	Manufacturer	Spain
55	287	Valencia	28.11.2011	Manufactured	Spain
56	288	Somontano	28.11.2011	Manufactured	Spain
57	289	Jumilla	28.11.2011	Manufactured	Spain
58	290	Sierra de Segura	28.11.2011	Manufactured	Spain
59	291	Sierra de Cazorla	28.11.2011	Manufactured	Spain
60	292	Alicante	28.11.2011	Manufactured	Spain
61	293	Queso Manchego	28.11.2011	Manufactured	Spain
62	294	Azafrán de la Mancha	28.11.2011	Manufactured	Spain
63	295	Priorat	28.11.2011	Manufactured	Spain
64	296	La Mancha	28.11.2011	Manufactured	Spain
65	297	Bierzo	28.11.2011	Manufactured	Spain
66	298	Rueda	28.11.2011	Manufactured	Spain
67	299	Toro	28.11.2011	Manufactured	Spain
68	300	Utiel- Requena	28.11.2011	Manufactured	Spain
69	301	Penedés	28.11.2011	Manufactured	Spain
70	302	Empordà	28.11.2011	Manufactured	Spain



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71	303	Cataluña	28.11.2011	Manufactured	Spain
72	304	Vodka of Finland	28.11.2011	Manufactured	Finland
73	305	Finnish Berry Liqueur	28.11.2011	Manufactured	Finland
74	306	Beaujolais	28.11.2011	Manufactured	France
75	307	Bordeaux	28.11.2011	Manufactured	France
76	308	Bourgogne	28.11.2011	Manufactured	France
77	309	Chablis	28.11.2011	Manufactured	France
78	310	Svensk Vodka/ Swedish Vodka	28.11.2011	Manufactured	Sweden
79	311	Graves	28.11.2011	Manufactured	France
80	312	Médoc	28.11.2011	Manufactured	France
81	313	Saint Emilion	28.11.2011	Manufactured	France
82	314	Sauternes	28.11.2011	Manufactured	France
83	315	Haut Médoc	28.11.2011	Manufactured	France
84	316	Alsace	28.11.2011	Manufactured	France
85	317	Côtes du Rhône	28.11.2011	Manufactured	France
86	318	Languedoc	28.11.2011	Manufactured	France
87	319	Côtes du Roussillon	28.11.2011	Manufactured	France
88	320	Châteauneuf du Pape	28.11.2011	Manufactured	France
89	321	Côtes de Provence	28.11.2011	Manufactured	France
90	322	Margaux	28.11.2011	Manufactured	France
91	323	Touraine	28.11.2011	Manufactured	France
92	324	Anjou	28.11.2011	Manufactured	France
93	325	Pays d'Oc	28.11.2011	Manufactured	France
94	326	Val de Loire	28.11.2011	Manufactured	France
95	327	Armagnac	28.11.2011	Manufactured	France
96	328	Calvados	28.11.2011	Manufactured	France
97	329	Comté	28.11.2011	Manufactured	France
98	330	Reblochon	28.11.2011	Manufactured	France
99	331	Roquefort	28.11.2011	Manufactured	France
100	332	Camembert en Normandie	28.11.2011	Manufactured	France
101	333	Brie de Meaux	28.11.2011	Manufactured	France
102	334	Emmental de Savoie	28.11.2011	Manufactured	France
103	335	Pruneaux d' Agen	28.11.2011	Manufactured	France
104	336	Huîtres Marennes Oléron	28.11.2011	Manufactured	France
105	337	Canard à foie gras du Sud-Ouest	28.11.2011	Manufactured	France
106	338	Jambon de Bayonne	28.11.2011	Manufactured	France
107	339	Vinohradnícka oblast' Tokaj	28.11.2011	Manufactured	France
108	340	Essential Oil of Lavender from Upper Provence	28.11.2011	Manufactured	France



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109	341	Tokaj	28.11.2011	Manufactured	Hungary
110	342	Törkölypálinka	28.11.2011	Manufactured	Hungary
111	343	Pálinka	28.11.2011	Manufactured	Hungary
112	344	Irish Cream	28.11.2011	Manufactured	Ireland
113	345	Irish Whiskey/ Whisky/ Uisce Beatha Eireannach	28.11.2011	Manufactured	Ireland
114	346	Provolone Valpadana	28.11.2011	Manufactured	Italy
115	347	Gorgonzola	28.11.2011	Manufactured	Italy
116	348	Aceto Balsamico di Modena	28.11.2011	Manufactured	Italy
117	349	Asigo	28.11.2011	Manufactured	Italy
118	350	Grana Padano	28.11.2011	Manufactured	Italy
119	351	Parmigiano Reggiano	28.11.2011	Manufactured	Italy
120	352	Grappa	28.11.2011	Manufactured	Italy
121	353	Conegliano Valdobbiadence Prosecco	28.11.2011	Manufactured	Italy
122	354	Vino Nobile di Montepulciano	28.11.2011	Manufactured	Italy
123	355	Toscano	28.11.2011	Manufactured	Italy
124	356	Franciacorta	28.11.2011	Manufactured	Italy
125	357	Soave	28.11.2011	Manufactured	Italy
126	358	Barolo	28.11.2011	Manufactured	Italy
127	359	Barbaresco	28.11.2011	Manufactured	Italy
128	360	Dolcetto d'Alba	28.11.2011	Manufactured	Italy
129	361	Chianti	28.11.2011	Manufactured	Italy
130	362	Montepulciano d'Abruzzo	28.11.2011	Manufactured	Italy
131	363	Prosciutto Toscano	28.11.2011	Manufactured	Italy
132	364	Taleggio	28.11.2011	Manufactured	Italy
133	365	Bardolino Superiore	28.11.2011	Manufactured	Italy
134	366	Brunello di Montalcino	28.11.2011	Manufactured	Italy
135	367	Lambrusco di Sorbara	28.11.2011	Manufactured	Italy
136	368	Lambrusco Grasparossa di Castelvetro	28.11.2011	Manufactured	Italy
137	369	Wódka Ziolowa z Niziny Północnopodlaskiej/ Herbal vodka from the North Podlasie Lowland	28.11.2011	Manufactured	Poland
138	370	Polska Wodka	28.11.2011	Manufactured	Poland
139	371	Shaphee Lanphee	19.12.2011	Manufactured	Manipur
140	372	Wangkhei Phee	19.12.2011	Manufactured	Manipur
141	373	Moirang Pheejin	19.12.2011	Manufactured	Manipur
142	374	Naga Tree Tomato	27.01.2012	Agricultural	Nagaland



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143	375	Arunachal Orange	27.01.2012	Agricultural	Arunachal Pradesh
144	376	Sikkim Large Cardamom	27.01.2012	Agricultural	Sikkim
145	377	Mizo Chilli	27.01.2012	Agricultural	Mizoram
146	378	Jhabua Kadaknath Black Chicken Meat	08.02.2012	Manufactured	Madhya Pradesh
147	379	Devgad Alphonso Mango	12.03.2012	Agricultural	Maharashtra
148	380	Rajkot Patola	16.03.2012	Handicraft	Gujarat

List of Registration Certificates issued during the year 2011 – 2012

Sl. No.	Appl. No.	Geographical Indications	Goods	Geographical Area
1	183	Bagru Hand Block Print	Handicraft	Rajasthan
2	189	Venkatagiri Sarees	Handicraft	Andhra Pradesh
3	185	Gir Kesar Mango	Agricultural	Gujarat
4	192	Bhalia Wheat	Agricultural	Gujarat
5	201	Villianur Terracotta Works	Handicraft	Pondicherry
6	202	Tirukanur Papier Mache Craft	Handicraft	Pondicherry
7	230	Cognac	Manufactured	France
8	174	Kachhh Shawls	Handicraft	Gujarat
9	199	Udupi Mattu Gulla Brinjal	Agricultural	Karnataka
10	173	Baluchari Saree	Handicraft	West Bengal
11	176	Dhaniakhali Saree	Handicraft	West Bengal
12	181	Kashmir Paper Machie	Handicraft	Jammu & Kashmir
13	182	Kashmir Walnut Wood Carving	Handicraft	Jammu & Kashmir
14	203	Bobbile Veena	Handicraft	Andhra Pradesh
15	204	Khatamband	Handicraft	Jammu & Kashmir
16	213	Kinhal Toys	Handicraft	Karnataka
17	225	Chendamangalam Dhoties & Set Mundu	Handicraft	Kerala
18	226	Porto	Manufactured	Portugal
19	227	Douro	Manufactured	Portugal
20	167	Gopalpur Tussar Fabrics	Handicraft	Odisha
21	188	Siddipet Gollabama	Handicraft	Andhra Pradesh
22	228	Ganjam Kewda Rooh	Agricultural	Odisha
23	229	Ganjam Kewda Flower	Agricultural	Odisha



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G.I. SENSITIZATION WORKSHOPS ORGANISED BY G.I.R. From April 01, 2011 – March 31, 2012

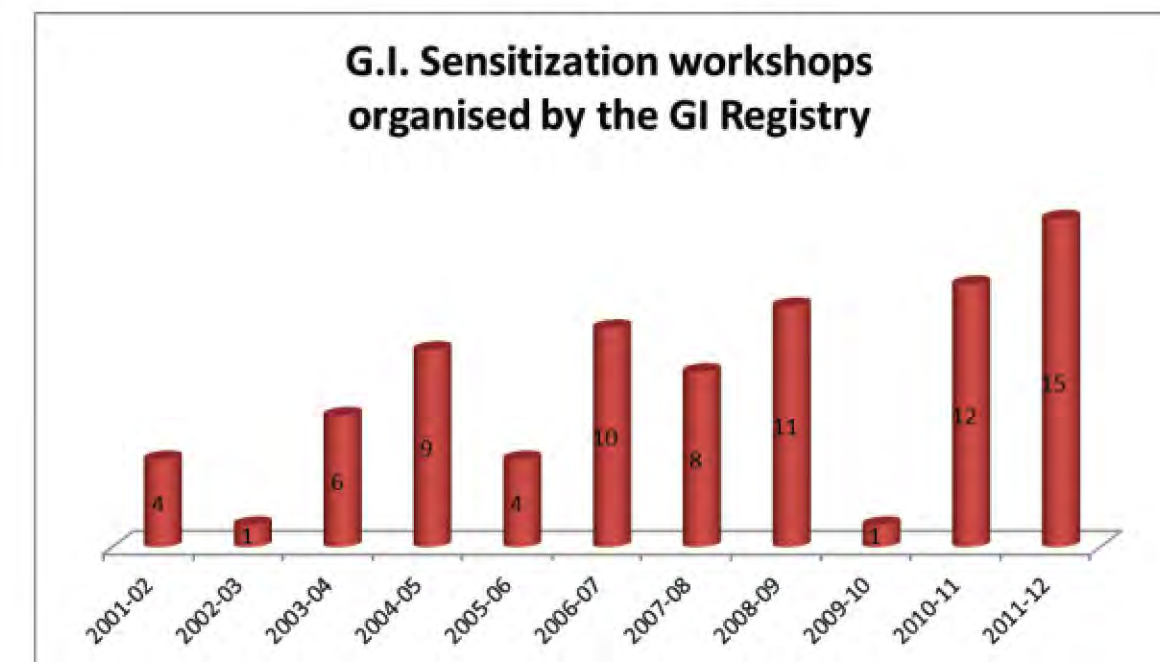
Sl. No.	Workshop / Seminar	Date	Venue	Total Number of Participants
1	One day Seminar – Cum - Workshop on Geographical Indications	May 20, 2011	Nashik	90
2	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	May 27, 2011	Shimla	125
3	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	May 30, 2011	Srinagar	101
4	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	July 08, 2011	Bangalore	135
5	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	July 15, 2011	Madurai	153
6	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	July 29, 2011	Guwahati	80
7	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	August 19, 2011	Hyderabad	109
8	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	August 26, 2011	Agra	110
9	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	October 03, 2011	Ooty	109
10	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	November 04, 2011	Puri	92
11	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	November 11, 2011	Imphal	80
12	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	December 02, 2011	Ranchi	75
13	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	December 16, 2011	Ahmedabad	80
14	One day seminar cum workshop for awareness regarding Geographical Indications (GIs) and GI Authorised User	December 30, 2011	Chandigarh	80
15	Two Days Regional Seminar Cum Exhibition	17 & 18 February, 2012	Bangalore	70



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G.I. Awareness Programme 2001 - 31st March 2012

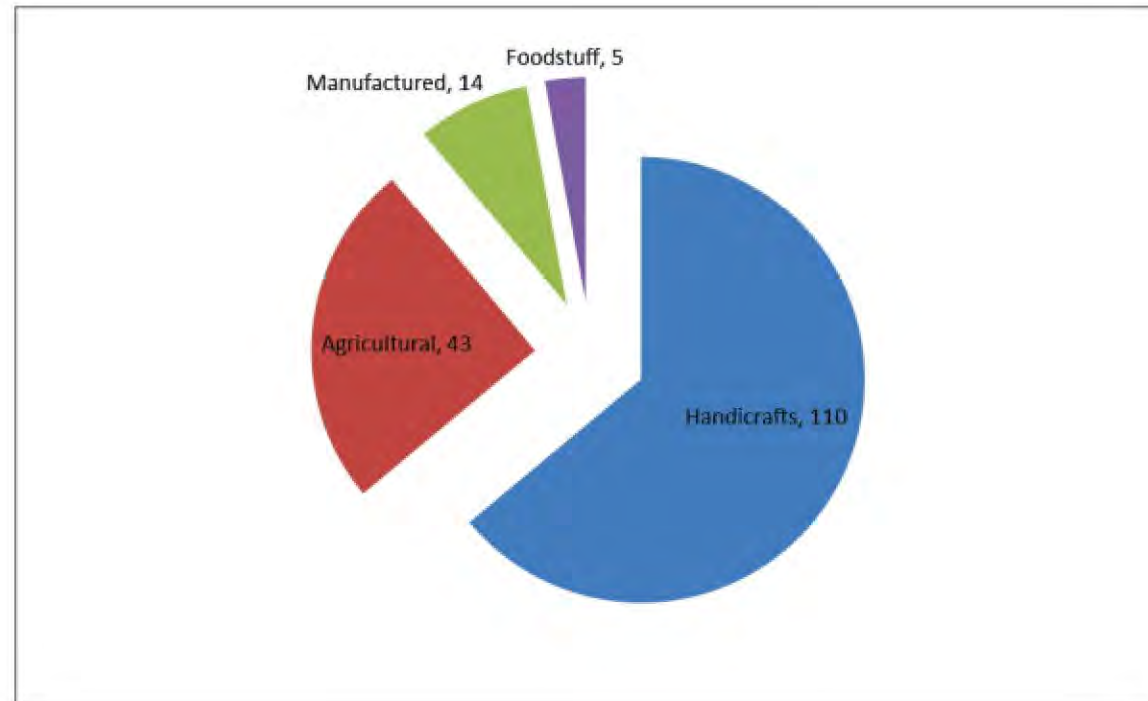
Year	GI Sensitization Workshops by the GI Registry
2001 – 02	4
2002 – 03	1
2003 – 04	6
2004 – 05	9
2005 – 06	4
2006 – 07	10
2007 – 08	8
2008 – 09	11
2009 – 10	1
2010 – 11	12
2011 – 12	15
Total	81





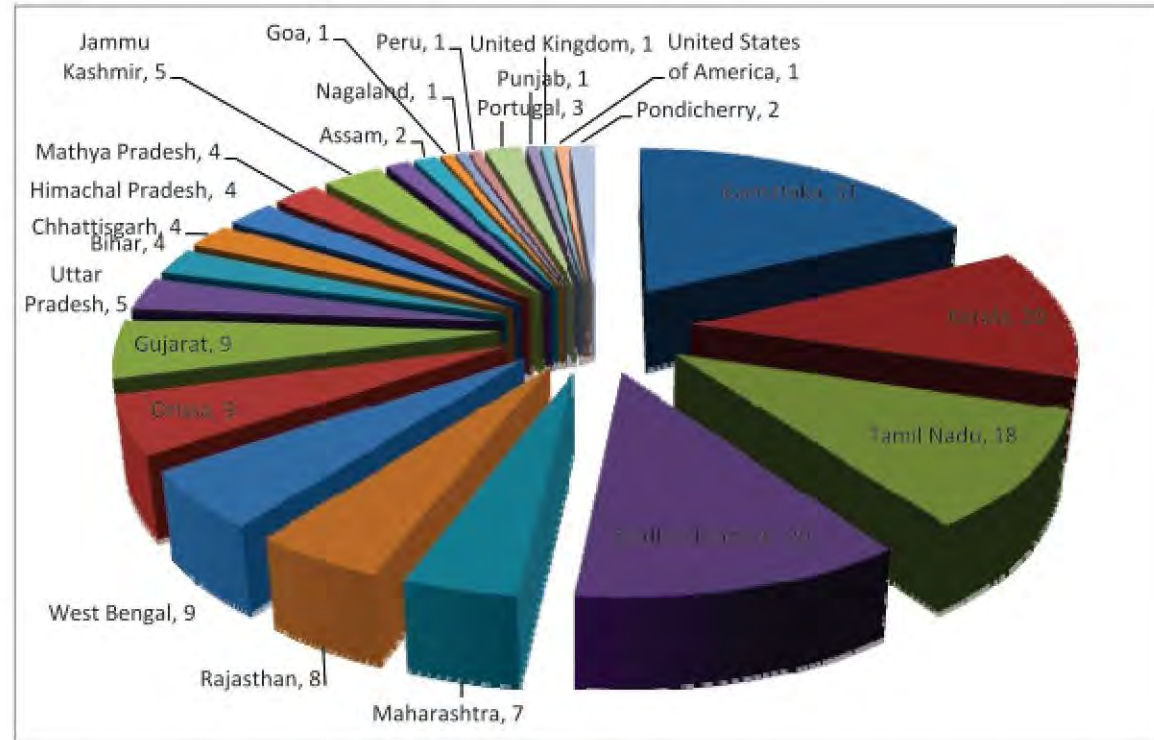
REGISTERED GEOGRAPHICAL INDICATIONS (GOODS) FROM
THE YEAR 2003 – 31ST MARCH 2012

Goods as per Sec. 2(f) of the GI Act, 1999	Registered GI Applications
Handicraft	110
Agricultural	43
Manufactured	14
Foodstuff	5
Total	172



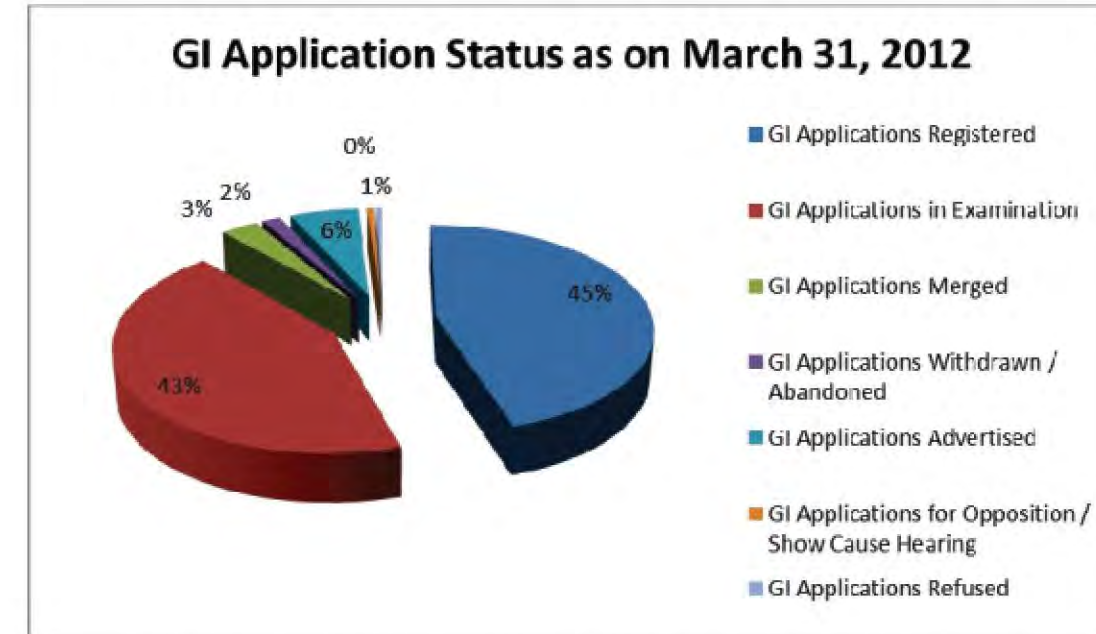
Region-wise Breakup of Registered G.I. as on till 31st March 2012

State/Country	No. of Products
Karnataka	31
Andhra Pradesh	20
Kerala	20
Tamil Nadu	18
Gujarat	9
West Bengal	9
Orissa	9
Rajasthan	8
Maharashtra	7
Jammu Kashmir	5
Uttar Pradesh	5
Chhattisgarh	4
Himachal Pradesh	4
Madhya Pradesh	4
Bihar	4
Portugal	3
Assam	2
France	2
Pondicherry	2
Goa	1
Nagaland	1
Peru	1
Punjab	1
United Kingdom	1
United States of America	1
Total	172



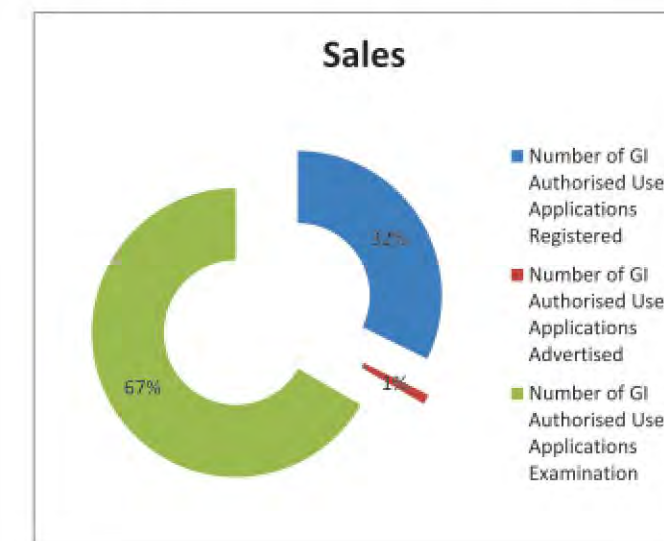
Break up of Geographical Indications Application Status as on 31st March 2012

GI Applications Registered	172
GI Applications in Examination	164
GI Applications Merged	12
GI Applications Withdrawn / Abandoned	6
GI Applications Advertised	22
GI Applications for Opposition/ Show Cause Hearing	2
GI Applications Refused	2
Total of GI Applications Filed	380



BREAK UP OF GI AUTHORISED USER APPLICATION STATUS AS ON 31ST MARCH 2012

Number of GI Authorised User Applications Registered	116
Number of GI Authorised User Applications Advertised	4
Number of GI Authorised User Applications Examination	240
Total Number of GI Authorised User Applications	360





EXPENDITURE STATEMENT - 2011 – 12

2011 - 12	Sanctioned Amount	Additional Sanction	Total Allocation	Expenditure
Plan (Salary)	NIL	NIL	NIL	Rs.12,39,732
Non-Plan	Rs. 90,00,000	NIL	Rs. 90,00,000	Rs. 48,036,77

REVENUE INCOME STATEMENT – 2011 – 12

YEAR	TOTAL (Rs)
2011 – 2012	48,082,65



CHAPTER- VIII

Patent Information System, Nagpur & Rajiv Gandhi National Institute of Intellectual Property Management

PATENT INFORMATION SYSTEM, NAGPUR

Introduction:

The Government of India established the Patent Information System at Nagpur in 1980 in order to retrieve and disseminate technical information available in patent documents.

Patent Information System maintains a comprehensive collection of patent specifications and patent related literature on a world-wide basis and provides technological information contained in patent or patent related literature through search services and patent copy supply services, to various users of R&D establishments, Government offices, industries, Business Enterprises, inventors and other users within India.

Services of PIS, Nagpur**A. Patent Search services**

Patent Information System provides the following search services.

1. State of Art Search:

This service provides overview of the state of art. The search report provides bibliographic data and abstract of patent documents retrieved under particular field of technology as requested by the user.

2. Bibliographic Search:

This search provides only bibliographic data of patent documents retrieved.

3. English equivalent Patent Search:

English language equivalent patent, for patents in non-English language are located.



4. Patent Family Search:

Bibliographic details of the family member of a patent are reported.

5. Assisted Search:

Users are allowed to use the facilities available for carrying out search e.g. databases, CD ROMs, journals etc. subscribed by PIS, Nagpur to conduct search.

General assistance in performing search is also provided.

B. Patent Copy Supply Service:

1. PIS, Nagpur is providing full text of patent documents from foreign countries, at the rate of Rs. 300/- per patent document, available in PIS, Nagpur.
2. Photocopy of Indian patent specifications are provided at the rate of Rs. 30/- + Rs. 4/- per page.

Fee structure of services offered:

Services offered	Charges
State of art search	Rs. 2000+20 per abstract of patent reported
Bibliographic Search	Rs. 500+5 per document reported
English Equivalent patent search	Rs. 50/- for locating one English equivalent patent
Patent family search	Rs. 50/- per family member
Assisted search	Rs. 250/- per hour of the facilities used
Patent copy supply service (Indian Patents)	Photo copy of Indian Patent Rs. 30 + 4 per page
Patent copy supply service (Foreign Patents)	Copy of Foreign Patent available in house Rs. 300/- per Patent
Copy of Abstract/Claim	Copy of abstract/main claim of patent Rs. 25/- per abstract/main claim

During the period from 1st April 2011 to 31st March 2012, PIS supplied copies of 07 patent specifications, conducted 15 patent searches and prepared 10802 sets of training course material. The expenditure incurred upto 31st March 2012 was Rs. 1,23,53,025 /- and the revenue earned during this period was 12,055/- (patent services)+ 15,204/-(Misc.).



RAJIV GANDHI NATIONAL INSTITUTE OF INTELLECTUAL PROPERTY MANAGEMENT (NIIPM), NAGPUR

Intellectual Property Rights have gained significance in the past two decades. They serve as key indicators of the technological and economic development of a nation. Apart from the creation of IPRs, effective protection and sensible management of IP Rights contribute to wealth creation thereby ensuring economic growth. IP training and education is a very important area. Considering the growing need of IP training, education and research and in order to create a think tank on IP matters, Government of India established the Rajiv Gandhi National Institute of Intellectual Property Management at Nagpur (RGNIPM). The Institute has now been shifted to a newly constructed building situated at plot No. 3, Civil Lines, Opposite to M.S. Education Board, Hislop College road, Nagpur 440001, w.e.f. 19th October 2011.

During the year, syllabus/module preparation work for three months training program for newly recruited examiners was carried out. The training programme commenced from 21st February 2012 and continued till 21st May 2012. All the technical aspects of patents and designs were taken up during the 3 months training programme. 99 newly recruited Examiners of Patents and Designs were deputed in the first batch of training.

Objectives:

The primary objective of National Institute of Intellectual Property Management is to impart IP training, education, research facilities and knowledge dissemination so as to encourage creation, use and exploitation of Intellectual Property Rights and to ensure proper working of Intellectual Property system in the country.

TRAINING PROGRAMMES:

The Rajiv Gandhi National Institute of Intellectual Property Management/NIIPM, Nagpur conducts a number of training programmes on Intellectual Property Rights, Patents, Designs, Trademarks and Geographical Indications, keeping in view the requirements of actual and potential users of patents and other Intellectual Property Rights systems. The beneficiaries are business professionals, law professionals & prospective patent/IPR agents, scientific/technical/R&D organizations engaged in research, managers and technocrats in industries, small and medium entrepreneurs, university professionals, Central and State Govt./Public sector professionals, individual inventors and other interested members of the public.

Training courses are mainly categorized into following sections with emphasis on Patent, Designs, Trademarks and GI varying from 1 to 5 day duration.



Refresher courses for examiners of Patents, Designs, Trademarks and G.I.

These courses aim to improve the legal and technical ability of examiners and to enhance the qualitative level of the examination.

5-days training programme for public

The course aims to offer to officials of middle management level comprehensive, theoretical as well as practical knowledge concerning industrial property.

2-Day training programme

Condensed courses for beginners of all the above-mentioned users groups are provided.

1-Day training programme

These courses aim to offer preliminary knowledge on Intellectual Properties, patent information basics to educational institutions, university teachers, research students, inventors and members of public.

FACULTY:

The faculties for the training courses are drawn from experts in Intellectual Property Rights from Patent Offices & Trademarks Registry and also from well-known organizations in the country.

RGNIIPM conducted 21 programmes all over the year, (2 day programmes- 12, 5 day programmes- 4, Awareness programmes- 5), and generated an income of Rs. 6,43,000/-.



Details of Training Programmes conducted during the year 2002-2012 (March)

Year	Duration of training programme				Total
	1 day	2 days	3 days	5 days	
2002-2003	7	2	--	1	10
2003-2004	1	4	--	2	07
2004-2005	5	4	4	5	18
2005-2006	--	--	--	--	--
2006-2007	5	--	2	2	09
2007-2008	1	4	2	2	09
2008-2009	7	11	--	7	25
2009-2010	5	14	--	4	23
2010-2011	1+5 (Aware ness progra mme)	11	--	2	19
2011-2012	5	12	--	4	21
Total...	42	62	8	29	141

Expenditure and Revenue generated during the year 2002-2012 (March)

Year	Expenditure	Revenue
2002-2003	6,28,602/-	1,13,300/-
2003-2004	5,09,090/-	1,19,950/-
2004-2005	5,32,862/-	1,61,050/-
2005-2006	3,16,051/-	3,750/-
2006-2007	8,20,803/-	91,050/-
2007-2008	3,62,438/-	2,34,446/-
2008-2009	19,94,374/-	4,88,500/-
2009-2010	19,95,497/-	5,67,250/-
2010-2011	15,87,286/-	4,73,600/-
2011-2012	1,64,89,441/-	6,43,000/-

DETAILS OF SUBJECT COVERAGE OF TRAINING AT RGNIIPM.

Patenting System in India [2 day]

Introduction to IPR, Patentability criteria, Patent application filling procedure, Examination procedure, Introduction to revocation, restoration, infringement, Patent Information & search.



Preparation of Patent Document/ Specification/ Drafting [2 Day]

Importance of IPRs, Patentability criteria, Patent application filling procedure, provisional and complete specification, contents of patent specification, claims and specification drafting.

Advanced Training Course in Patents [5 Day]

History of patent system, Introduction to IPR, Patentability criteria, Patent application filling procedure, publication, international scenario & filling procedure, contents of Patent specification, claims, drafting of Patent specification, opposition, infringement, compulsory licensing of technology, Patent Information & Search.

IPR Management [2 Day]

Brief Introduction to IPRs, Management of IP, Overview of international technology transfer, IP licensing in India.

Processing of Trademarks [1 Day]

Introduction to IPRs, Trademarks, Registration Procedure of Trademarks, Licensing and Opposition in Trademarks.

Designs [1 Day]

Introduction to IPR, need for protection of industrial Designs, essential requirement for registration of Designs, what cannot be protected by industrial Designs Act, duration and fees for registration of Designs.



**PATENT INFORMATION SYSTEM/
RAJIV GANDHI NATIONAL INSTITUTE OF INTELLECTUAL PROPERTY
MANAGEMENT, NAGPUR**

The statement below shows the performance of the office of the Patent Information System/National Institute of Intellectual Property Management, Nagpur for the period from 1st April, 2011 to 31st March, 2012.

1.	Actual expenditure	(a) PIS (b) NIIPM	Rs. 1,23,53,025/- Rs. 38,14,081/-
2.	Revenue towards	(a) PIS (b) NIIPM	Rs. 12,055/- (patent services) + 15,204/- (misc.) Rs. 6,43,000/-
3.	Supply of Patent copies		07
4.	Patent searches of various types		16
5.	Communication & public relation work carried out in r/o NIIPM training Programmes/Patent Information System, Nagpur		509
6.	Preparation of study material for NIIPM training programmes		10802
7.	No. of training programmes conducted		Two days - 12 programme Five days - 4 programme Awareness programme - 5 ----- Total.. 21 programmes

**Right to Information Act. 2005
During 2011-2012**

No. of cases received	No. of cases disposed
06	06



CHAPTER- IX

Training Programmes & Outreach Activities

1. INTRODUCTION

The Government of India has taken major initiatives for capacity building and human resource development of IP offices. The training programmes for the patent and trademark examiners and other officials have been organised not only in India but also abroad.

The Government of India has also taken the initiative to conduct outreach programmes for the public as well as for R&D Organisations, Scientific Institutions and Universities. The officers of the Intellectual Property Office have been regular resource persons in the awareness programs conducted by Industry Organisations such as CII, FICCI, ASSOCHAM & Scientific Organizations such as TIFAC, NRDC, DRDO etc.

2. TRAINING PROGRAMMES

Officials of the office of CGPDTM attended various trainings, seminars and workshops conducted by WIPO and foreign IP offices during the year 2011-12. The details of the training programs attended by IPO officials are given below:

Name of the Programme and period of deputation	Country/ Place visited	No. of officials deputed
Twenty-Fifth (25 th) Session of WIPO's Standing Committee on Law of Trademarks, Industrial Designs and Geographical Indications (SCT), Geneva, March 28 th to April 1, 2011.	Geneva	1
East Meets West in Vienna "Training course on iPairs from 13 th to 15 th April, 2012	Vienna	2
16 th Session of WIPO Standing Committee on Law of Patents (SCP) held in Geneva from 16 th to 20 th May 2011	Geneva, Switzerland	1



4 th Session of the WIPO Patent Cooperation Treaty (PCT) Working Group Meeting held in Geneva from 06-10 June, 2011.	Geneva Switzerland	1
WIPO- Regional Seminar on Intellectual Property (IP) Education Teaching and Training held in Beijing, China from June 27 to 28,2011.	Beijing, China	1
9 th Session of WIPO Working Group on the Legal Development of the Madrid System for the International Registration of Marks in Geneva from July 4-8, 2011	Geneva	1.
Patent Practical & Tailored Training Programme (PPTT Programme) from 24 th August, 2011 to 8 th November, 2011 in Tokyo Japan	Japan Patent Office, Tokyo	3
WIPO Regional Workshop on the Effective Use of Several Patent Cooperation Treaty System: Experience of Asian countries held in Bangkok, Thailand from 26-27 October, 2011	Bangkok, Thailand	1
Training Program "Inter GI -benchmark international training on Geographical Indications in Geneva, Switzerland between 17 th to 28 th October, 2011	Geneva	1
Twenty-Sixth (26 th) Session WIPO's Standing Committee Law of Trade Marks, Industrial Designs and Geographical Indications (SCT), Geneva, October 24 th to 28 th , 2011.	Geneva	1
WIPO Regional Workshop on the Effective Use of Several Patent Cooperation Treaty System: The Experience of Asian Countries held in Bangkok, Thailand from October 26 th to 27 th , 2011	Bangkok, Thailand	1
WIPO Regional Seminar on Human Resources Development of Intellectual Property Offices challenges and responses from November 1 - 3, 2011 in Daejeon, Republic of Korea	Daejeon, Republic of Korea	2 1 i
Training; Course on the Use of Information Technology in Industrial Property Administration - Tokyo, Japan from 7-11 -2011 to 18-11-2011	Tokyo, Japan	1
Government Expert on Patent Information Fair and Conference 2011 held from November 9-11,2011 in Tokyo, Japan	Tokyo, Japan	1
WIPO- Regional Symposium National intellectual Property Strategies held in Beijing China from November, 9 th to 10 th , 2011	Beijing, China	2



Global Intellectual Property Academy (GIPA) Patent Cooperation Treaty (PCT) International Searching and Preliminary Examining Authority (ISA/IPEA) Programme at USPTO, Alexandria, Virginia from November 28 th to 1 st December, 2011.	USPTO	3
WIPO sub-Regional Workshop on Utilization of Patent Examination Results to enhance patent examination capacities and Increase the Quality of Patent held in Kuala Lumpur, Malaysia from November 29 th to 1 st December, 2011	Kuala Lumpur, Malaysia	1
17 th Session of WIPO Standing Committee on Law of Patents (SCP) held in Geneva from 5 th to 9 th December, 2011	Geneva	1
WIPO Conference on the Role of Intellectual Property Offices (IPO) in promoting Innovation, Business, Competitiveness and Economic Growth held in Tokyo, Japan on February 2 nd and 3 rd , 2012.	Japan Tokyo	2
Twenty-Sixth (26 th) Session of WIPO's Standing Committee on Law of Trade Marks, Industrial Designs and Geographical Indications (SCT), Geneva from 1 st to 3 rd February, 2012.	Geneva	2
WIPO Training Course on IP Management and the Formulation and Implementation of Results- Based IP Office Plans held from 6 th to 10 th February, 2012 in Tokyo, Japan.	Japan Tokyo,	2
WIPO Training Course for Patent Examiners on Specified Technology (Pharmaceuticals) from February 23 rd to March 1, 2012 in Tokyo, Japan.	Tokyo, Japan	1
WIPO Sub-regional workshop on Measures for Accession to the Madrid System, in Tokyo, on March 8 and 9, 2012.	Tokyo Japan,	1
Training Course on Patent Law & Examination at the International Intellectual Property Training Institute (IIPTI) in Daejeon, Republic of Korea from 6 th to 15 th March, 2012	Daejeon Republic of Korea	2

3. AWARENESS PROGRAMMES:

As a part of the efforts to create more awareness on intellectual property rights, the office of CGPDTM conducted 12 programmes during 2011-12 in which around 1200 participants attended. Besides, the officials of the Office of CGPDTM participated in 83 awareness programs organised by other organisations like TIFAC, NRDC, FICCI, CII, MSME, Universities, NID, etc. in which there were approximately 8300 participants. NIIPM, Nagpur conducted 17 awareness programmes and workshops on intellectual property where 680 participants attended and they were apprised of the importance of



IPR. RGNIPM also conducted 10 IPR programmes in other locations.

The GI Registry organized awareness programmes for stakeholders throughout India to promote registration of Indian GIs. The sectors focused on were tea, coffee, rice, spices, tobacco, horticulture products, handloom products, handicrafts, textiles, processed food items and spirits and wines. During the financial year, 15 (fifteen) sensitization seminars / workshops were conducted by the Registry and around 1500 participants attended these programmes.



CHAPTER- X

Human Resources

INTRODUCTION:

The Controller General heads the Intellectual property office known as Office of the Controller General of Patents, Designs and Trademarks. The Patent Offices, Trademark Registries, GI registry, PIS & RGNIPM perform their functions under the superintendence and administrative control of the CGPDTM. During 11th plan, the Government of India sanctioned 414 posts for the Patents and Trademarks Office for strengthening of human resources so as to achieve the enhanced targets. This includes 200 posts of patent examiners and 37 posts of trademarks examiners. The government also created 12 additional posts for the Rajiv Gandhi National Institute of Intellectual Property Management (RGNIPM).

In order to fill-up the vacant posts of Examiners of Patents & Designs, CGPDTM entered into an Agreement with the Research and Assessment Board of the Council for Scientific & Industrial Research (CSIR) for conducting an Examination for recruitment to the posts of Examiner of Patents and Designs. Accordingly, an All India Examination was conducted in the month of January 2011 for the recruitment of 257 patent examiners. Of these 257 selected candidates, 130 have joined as Examiners of Patents & Designs at different the Indian Patent Offices.

1. Human resources at various IP offices

A. Office of CGPDTM at Mumbai:

CGPDTM headquarter has the following supporting staff. However, officials are deputed from the Patent and Trademark offices for smooth functioning.

Sl. No.	Designation	Number of Posts	
		Sanctioned strength	Working strength
1.	Controller General	1	1
2.	Private Secretary	1	1
3.	Staff Car Driver	1	1
4.	Peon	2	1
	TOTAL	5	4



B. Human resources in the Patent Office:

The human resources in the patent office are shown in the Appendix- A. The Appendix indicates the sanctioned strength as well as the working strength at all four offices.

C. Human Resource at Trademarks Registry:

The details of officials of the Trade Marks Registry with details of sanctioned posts and actual strength as on 31.03.2012 is indicated in Appendix B.

D. Human Resource at Gi Registry

The Geographical Indication Registry has separate sanction with reference to human resources. The list of officials working in the Registry is given in the Appendix C.

E. HUMAN RESOURCES AT PIS AND RGNIPM

The officers and the staff strength at PIS and RGNIPM is given in Appendix D



APPENDIX A

DETAILS OF OFFICERS AND STAFF STRENGTH OF PATENT OFFICE AS ON 31st MARCH, 2012

Sl. No	Name of post	Category	Sanctioned Strength										Working Strength										
			Kolkata		Mumbai		Chennai		Delhi		Total		Kolkata		Mumbai		Chennai		Delhi		Total		
			NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	
1	Sr. Joint Controller of Patents & Designs	Group A	0	0	0	1	1	0	0	0	0	1	1	0	0	0	1	0	0	0	0	0	1
2	Joint Controller of Patents & Designs	Group A	1	0	0	1	0	0	1	0	2	1	0	0	0	0	0	0	0	0	0	0	0
3	Deputy Controller of Patents & Designs	Group A	2	2	1	2	2	2	2	2	7	8	0	1	0	1	1	2	0	1	1	1	5
4	Assistant Controller of Patents & Designs	Group A	10	9	7	6	5	14	11	12	33	41	10	9	6	5	5	14	10	8	31	36	
5	Examiner of Patents & Designs	Group A	30	28*	27	14*	38	34*	42	54*	137	200*	12	28	13	14	21	34	31	54	77	130	
6	Hindi Officer	Group A	1	0	0	0	0	0	0	0	1	0	1	0	0	0	0	0	0	0	1	0	
7	System Analyst/Computer Programmer	Group A	--	--	--	--	--	--	--	--	2*	--	--	--	--	--	--	--	--	--	--	0	
	Total		44	39	35	24	46	50	56	68	181	253	23	38	19	21	27	50	41	63	110	172	
1	Administrative Officer	Group B	1	0	1	0	1	0	1	0	4	0	1	0	1	0	1	0	1	0	4	0	
2	Assistant Library & Information Officer	Group B	1	--	--	--	--	--	--	1	1*	1	--	--	--	--	--	--	--	--	1	0	
3	A/c Officer	Group B	--	--	--	--	--	--	--	--	1*	--	--	--	--	--	--	--	--	--	--	0	
4	Public Information	Group B	--	--	--	--	--	--	--	--	1*	--	--	--	--	--	--	--	--	--	--	0	

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Officer	Total	2	--	1	--	1	--	1	--	5	3*	2	--	1	--	1	--	1	--	5	0
1 Office Superintendent	Group B (Non Gazetted)	20	-	12	1	10	3	12	3	54	7	18	-	9	-	4	-	11	-	42	0
2 Library & Information Assistant	Group B (Non Gazetted)	1	-	1	-	1	-	2	-	5	-	1	-	1	-	-	-	1	-	3	-
3 Junior Hindi Translator	Group B (Non Gazetted)	1	-	1	-	1	-	1	-	4	-	1	-	-	-	-	-	1	-	2	-
4 Stenographer Grade I	Group B (Non Gazetted)	4	-	2	-	2	-	2	-	10	10*	2	-	2	-	2	-	2	-	8	0
5 Accountant	Group B (NG)	-	-	-	-	-	-	-	-	-	1*	-	-	-	-	-	-	-	-	-	0
6 Photography Assistant	Group C	1	-	1	-	1	-	1	-	4	-	1	-	1	-	1	-	1	-	4	-
7 Stenographer Grade II	Group C	1	-	-	-	-	-	-	-	1	-	1	-	-	-	-	-	-	-	1	-
8 Upper Division Clerk	Group C	39	-	4	-	6	-	8	-	57	-	33	-	2	-	6	-	7	-	48	-
9 Lower Division Clerk	Group C	15	-	5	-	10	-	14	-	44	-	15	-	1	-	9	-	14	-	39	-
10 Hindi Typist	Group C	1	-	-	-	-	-	-	-	1	-	1	-	-	-	-	-	-	-	1	-
11 Receptionist	Group C	-	-	-	-	-	-	-	-	-	2*	-	-	-	-	-	-	-	-	-	0
12 Data Entry Operator	Group C	-	-	-	6	-	7	-	7	-	20	-	-	-	6	-	3	-	4	-	13
13 Multitasking staff	Group C	42	-	5	2	10	1	10	4	67	7	41	-	4	2	8	1	6	4	59	7
Total		125	-	31	8	41	11	50	14	247	47	114	-	20	8	30	4	43	8	207	20

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APPENDIX B

DETAILS OF STAFF STRENGTH OF TRADEMARK OFFICE AS ON 31ST MARCH 2012 UNDER NON PLAN

Sl. No	Name of post Group 'A'	Sanctioned Strength						Working Strength					
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total	Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total
1	Joint Registrar of Trade Marks & GI	1	1	-	1	-	3	-	-	-	-	-	0
2	Deputy Registrar of Trade Marks & GI	1	1	1	1	1	5	1	1	-	-	-	2
3	Assistant Registrar of Trade Marks & GI	3	1	1	2	2	9	3	1	-	2	2	8
4	Senior Examiner of Trade Marks & GI	7	1	1	1	1	11	2	0	-	1	0	3
5	Hindi Officer	1	-	-	-	-	1	-	-	-	-	-	0
	Total	13	4	3	5	4	29	6	2	0	3	2	13

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Sl. No	Name of post Group 'B'	Sanctioned Strength						Working Strength					
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total	Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total
1	Examiner of Trade Marks & GI	15	2	3	2	2	24	7	0	3	1	1	12
2	Administrative Officer	1	-	-	-	-	1	1	-	-	-	-	1
3	Assistant Library & Information Officer	1	-	-	-	-	1	-	-	-	-	-	0
4	Private Secretary	2	-	-	-	-	2	2	-	-	-	-	2
5	Public Relations Officer	1	-	-	-	-	1	-	-	-	-	-	0
	Total	20	2	3	2	2	29	10	0	3	1	1	15

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DETAILS OF STAFF STRENGTH OF TRADEMARK OFFICE AS ON 31ST MARCH 2012 UNDER NON PLAN

Sl. No	Name of post Group 'B' Non Gazetted and Group 'C'	Sanctioned Strength						Working Strength					
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total	Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total
1	Superintendent (Group 'B' Non Gazetted)	4	0	1	1	0	6	3	1	0	1	0	5
2	Library & Information Assistant (Group 'B' Non Gazetted)	1	0	0	0	0	1	1	0	0	0	0	1
3	Stenographer Grade I (Group 'B' Non Gazetted)	3	2	2	2	1	10	1	0	1	1	0	3
4	Assistant Examiner of Trade Marks & GI (Group 'B' Non Gazetted)	13	2	2	3	1	21	6	0	1	3	3	13
5	Jr. Hindi Translator (Group 'B' Non Gazetted)	1	0	0	1	0	2	1	0	0	0	0	1
6	Assistant Superintendent	7	1	1	1	1	11	5	3	1	0	0	9
7	Photography Assistant	1	0	0	0	0	1	0	0	0	0	0	0
8	Cashier	1	1	1	1	0	4	1	1	1	0	0	3
9	Upper Division Clerk	27	5	3	4	3	42	19	1	1	2	1	24
10	Stenographer Grade II	0	1	1	1	0	3	0	1	0	1	0	2
11	Lower Division Clerk	19	6	7	2	3	37	12	5	6+2#	1	0	26
12	Hindi Typist	1	0	0	0	0	1	0	0	0	0	0	0
13	Multi-tasking staff.	28	8	8	9	4	57	26	5	8	7	2	48
	Total	106	26	26	25	13	196	75	17	21	16	6	135

Presently working in GIR

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DETAILS OF STAFF STRENGTH OF TRADEMARK OFFICE AS ON 31ST MARCH 2012 UNDER PLAN

Sl. No	Name of post Group 'A'	Sanctioned Strength						Working Strength					
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total	Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total
1	Sr. Joint Registrar of Trade Marks & GI	1	-	-	-	-	1	-	-	-	-	-	0
2	Joint Registrar of Trade Marks & GI	-	-	1	-	-	1	-	-	-	-	-	0
3	Deputy Registrar of Trade Marks & GI	2	1	1	1	-	5	1	-	1	1	-	3
4	Assistant Registrar of Trade Marks & GI	2	1	2+1*	3	1	10	-	-	2	-	-	2
5	Senior Examiner of Trade Marks & GI	4	1	1+1*	5	1	13	-	-	-	-	-	0
6	Law Officer	1	-	-	-	-	1	-	-	-	-	-	0
7	Programmer / IT Specialist	-	-	-	1	-	1	-	-	-	-	-	0
	Total	10	3	7	10	2	32	1	-	3	1	-	5

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* For GIR

Sl. No	Name of post Group 'B'	Sanctioned Strength						Working Strength					
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total	Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total
1	Examiner of Trade Marks & GI	16	4	4+2*	8	3	27@ 37	18@ 15	2@ 1	2@ 1+1*	1@ 5	1@ 1	24@ 24
2	Administrative Officer	-	-	-	1	-	1	-	-	-	1	-	1
3	Assistant Library & Information Officer	-	-	1	-	-	1	-	-	-	-	-	0
4	Private Secretary	-	-	1	1	-	2	-	-	1	1	-	2
5	Public Relations Officer	-	-	-	1	-	1	-	-	-	-	-	0
	Total	16	4	8	11	3	42	15	1	3	7	1	27

* For GIR

@ Examiner of Trade Marks on contract basis

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DETAILS OF STAFF STRENGTH OF TRADEMARK OFFICE AS ON 31ST MARCH 2012 UNDER PLAN

Sl. No	Name of post Group 'C'	Sanctioned Strength						Working Strength					
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total	Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total
1	Stenographer Grade I	1	2	2+1*	3	1	10	1	2	1	0	1	5
2	Assistant Examiner of Trade Marks & GI	5	0	1	4	3	13	1	0	0	1	0	2
3	Data Entry Operator	0	2	4	4	2	12	0	1	3	3	2	9
4	Total	6	4	8	11	6	35	2	3	4	4	3	16

* For GIR

Sl. No	Name of post Group 'C'	Sanctioned Strength						Working Strength					
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total	Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total
1	Multi-tasking staff.	0	0	0	1	1	2	0	0	0	1	1	2
	Total	0	0	0	1	1	2	0	0	0	1	1	2

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APPENDIX C

DETAILS OF STAFF STRENGTH OF GIR AS ON 31ST MARCH 2012

Sl. No	Name of post	Sanctioned Strength	Working Strength
1	Sr. Joint Registrar of Trade Marks & GI	1	0
2	Assistant Registrar of Trade Marks & GI	1	1
3	Senior Examiner of Trade Marks & GI	1	0
4	Stenographer	1	0
5	Multitasking staff	1	1
	Total	5	2



APPENDIX-D

	NAME OF POST	SANCTIONED	WORKING STRENGTH AS ON 31.03.2012
	Gazetted		
1	Senior Documentation Officer	2	2
2	Senior Programmer	1	- (Transferred to Chennai)
3	Reprography Officer	1	1
4	Asstt. Controller of P&D	---	1 (Transferred from New Delhi to Nagpur)
	Total.....	4	4
	Non Gazetted		
1	Office Superintendent	1	1
2	Senior Documentation Assistant	1	1
3	Junior Documentation Assistant	1	1
4	Junior Reprography Assistant	3	3
5	Assistant Superintendent	1	1
6	Store Assistant	1	1
7	Stenographer	2	2
8	Junior Hindi Translator	1	Vacant
9	Shelf Assistant	1	1
10	Upper Division Clerk	3	3
11	Receptionist	1	-- (presently working at IPO,Mumbai)
12	Lower Division Clerk	3	3
13	Hindi Typist	1	1
14	Data Entry Operator	2	2
15	Daftary	2	2
16	Peon	3	3
17	Farsh	1	1
	TOTAL....	28	26
	Total of Gazetted & Non-Gazetted	32	30